and a conversion is taking place saying that the clarifications will be sought, in the form of a Short Duration discussion. I put on record my strong disapproval of the way in which things are being allowed to change. That is all.

THE VICE-CHAIRMAN SHRI MD. SALIM): This has been agreed to by the different party leaders for the benefit of the House

SHRI GURUDAS DAS GUPTA: Maybe, the party leaders did it. But it is the change that is taking place after two decisions that we made. That is all.

SHORT DURATION DISCUSSION ON IMPORT OF SUGAR

डा. मरली मनोहर जोशीः (उत्तर प्रदेश)ः उपसभाध्यक्ष जी, मैं आपका आभारी हं कि भ्रापने मुझे इस महत्वपूर्ण विषय पर **बह**स की शरूपात करने के लिए ग्रामितत किया है। चीती के श्रायात के बारे में कल इस सदन में एक वक्तव्य भी दिया गया। मुझे बहुत खेद के साथ कहना पड़ता है कि उस वक्तव्य में न तो मुख्य समस्या की तरफ ग्रौर न मुख्य महे की तरफ कोई ध्यान दिया गया । यह कहा गया कि चीनी के उत्पादन में कमी हुई। 1991-92 में जितना उत्पादन हम्रा था, 1992-93 में वह उत्पादन घटा भीर 1993-94 में उत्पःदन और घट गया। ग्रब चीनी का उत्पादन होने से पहले गन्ने का उत्पादन होता है श्रौर सरकार के पास एक बहुत ग्रन्छा विभाग है जो गन्ने की फसल के बारे में आंकड़े देता है। सारी दुनियां जानती है कि महाराष्ट्र प्रदेश में मुखा पड़ा। महाराष्ट्र हिन्दुस्तान के बहुत बड़े गन्ना उत्पादक राज्यों में से उत्तर प्रदेश में गन्ने की पैदावार कम थी क्यों कि गन्ने की बुग्राई कम क्षेत्रफल में हुई। सारी दुनियां जानती है कि हिन्दुस्तान की श्राधी चीनी उत्तर प्रदेश में बनती है और इसलिए मैं यह मानने में ग्रसमर्थ हूं कि किसी सरकार को 1993 की शरूबात में ही इस बात का पता न लग गया हो कि 1993-94 में चीनो की भारी कमी होने की संभावना बढ़ दुद्दी है। मुझे यह भी सदन के सामने स्पष्ट रूप से रखना है कि इस बारे में,

अक्तबर-नवम्बर, 1993 में तो कम से कम सरकार के सभी विभागों को यह बात पता लग गई थी कि चीनी के उत्पादन में बहुत कमी - **आपूर्ति मंत्रालय की श्र**ोर से बार-बार कहा जा रहा था कि चीनी का उत्पादन कम है, चीनी की सप्लाई कम होगी ग्रीर इसलिए चीनी का श्रायात किया जाना चाहिए। केबिनेट कमेटी ग्रांन प्राईक्षेण की बैटकेंहर्र जिसमें बार-बार यह बात कही गई। 15 दिसम्बर की मीटिंग में मिनिस्टी ग्राफ फाइनेंस, सिविल सप्लाईज एड फुड मिनिस्ती श्रीर इसके श्रलावा उनके कर्मचारी शामिल थे और उसमें फूड मिनिस्ट्री की तरफ से जो कहा गया वह यह कहा गया कि "As per the latest estimates, the be year

duction of sugar was expected to around Rs. 107 lakh tonnes in the 1993-94.

यह बात कहना 15 दिसम्बर, के दिन, भें समझता हु कि समस्या को जानबुझकर छिपाने के बराबर था। यह किसने कहा? मन्नी महोदय ने खुद कहा या उनके ग्रधिकारियों ने कहा, यह बात बहां कैसे कही गई, यह सवाल हम जानना चाहेंगे ? क्या कहीं यह कोशिश तो नहीं हो रही थी कि यह बताया जाए कि नहीं चीनी की कोई कभी नहीं है ग्रीर लोगों को गुमराह किया जाए भीर एक ग्राटिकिसल स्केग्ररसिटी पैदा करने की कोशिश की जा रही थी, ताकि वक्त ग्राने पर फिर उसका फायदा उठाकर इस देश में घोटाले किए जाए, पैसे बनाए जाए ग्रौर करोड़ों रुपए खाए जाएं भीर उसके बाद यह भी कहा गया कि: "In view of the likely increase in production, the Ministry felt that there was no case for anxiety and that the situation would be monitored carefully."

मिनिस्टी फ्राफ सिविल सप्लाई ने इस वात से ग्रसहमति व्यक्त की थी और यह कहा गया कि चीनी के दाम बहुत बढेंगे, चीनी की कमी है ग्रौर इसलिए श्रायात होनी चाहिए। लेकिन फुड मिनिस्ट्री इस पर पर्दा डाले बैठी रही । उसके बाद फिर यह कहा जाता है कि मिनिस्ट्री श्राफ फूड ने यह बात बार-बार कही कि हिन्दुस्तान में चीनी की कीमतें सबसे कम हैं। ग्रबयहवात ज**रा गौर** करने

डा. मुरली मनोहर जोशी :

की बात है। फुड मिनिस्टी का ब्राक्ल यह है कि दुनियां भर में हिन्दुस्तान में चीनी की कीमतें कम हैं ग्रीर इसलिए कोई जरूरत नहीं है चीनी के दाम घटाने की भौर कंज्युमर को पैम्पर करने की। भीर कंज्यूमर को पेंपर करने की जरूरत नहीं है, उपभोक्ता की खशामद करने की जरूरत नहीं है या उसकी भलाई करने की कोई जरुरत नहीं है। इसलिए अगर चीनी का दाम बढ़ता है तो बढ़ने दो क्योंकि हिन्दुस्तान में चीनी का दाम सबसे कम है। यह प्राइसेज के ग्लोगलाइजेशन का नतीजा है। घोटालों का गत्रोबलाइजेशन हो रहा है। इसके बाद इन्होंने कहा कि कोई जरूरत नहीं है इंपोर्ट करने की श्रोर जहरत पड़ेगी तो सितम्बर 1954 तक जरूरत पडेगी जब चीनी की कमी होगी, तब तक के लिए हमारे पास कार्फः स्टॉक है श्रोर हम तब इंपोर्ट कर लेंगे।

श्रव बंगलिंग किस तरीके से हुई, वह भी मैं भ्रापके सामने रखना चाहता हूं। महोदय, 15 जनवरी को फुड मिनिस्ट्री ने इंपोर्ट के भ्रमरोध को टर्न-डाउन किया लेकिन 21 जनवरी को इजाजत देदी जब कि सिविल सप्लाईज भिनिस्टी ने शॉर्टेज की बात कही। ग्रब 29 जनवरी से 9 माच तक कैबिनेट कमेटी ऑन प्राइसेज ने फैसला करने की बात कही कि इंपोर्ट करना चाहिए ग्रथवा नहीं ग्रौर इस कमेटी की मीटिंग 5-6 दफा पोस्टपोन की गई लेकिन इसके बाद 9 मार्च को डिसीजन एनाऊंस हुन्ना। बाद में 18 से 28 अप्रैल तक प्रधान मंत्री के मंत्रालय से भीर सेकेटरीज की कमेटी से दिशा मिलती है कि एस.टी.सी. और एम-एम-टीसी. ग्रायात करें, वह भी ग्रायात नहीं करते । बाद में 13 से 16 मई के बीच में कैबिनेट सेक्रेटरी भ्रालोचना करते हैं कि कामसं मिनिस्टी ने अभी तक इंपोर्ट नहीं किया क्योंकि एश्वरी०सी० ग्रीर एम. एम. टी. सी उनके अतर्गत हैं। ग्रब 21 मई से 24 मई तक अफसरशाही के बीच में झगड़ा होता है कि किसने आयात में देरी की। इसके लिए वे एक-दूसरे पर अलेम्म लगाते हैं धौर 7 जुन को पी.ए.सी. इस बारे में कहती है कि जो घोटाला हुआ, इसके बारे में जांच की जाए ।

मैं ग्रापको बताना चाहता हं कि इस सारे घोटाले के भ्रंदर, इस तमाम देरी के भ्रंदर जो नीति ग्रपनाई गई, उसका नतीजा क्या हुया। इसका नतीजा यह हुया कि हुमारे देश में इंपोर्टकी कीमतें किस तरह से बढीं। फरवरी 22 को 294 डालर प्रति टन कीमत थी और 9 मार्च को यह बढकर 327 डालर प्रति टन हो गई श्रंतर्राष्ट्रीय बाजार में । यह मई माह के शिपमेंट्स के लिए कीमत थी, जो चीनी मई माह में आनी थी । भगस्त के लिए जो फारवर्ड रेट किया जा रहा था, उसका दाम बढ गया झौर आम आज एस.टी.सी. भौर एम.एम.टी.सी. 350 डालर प्रति टन पर श्रायात कर रहे हैं। ग्रगर हिन्दुस्तान में 10 लाख टन चीनी का भ्रायात करना है तो इसका मतलब है कि एक हजार लाख करोड़, इतने मृत्य की चीनी ब्रायात करनी है ब्रौर अगर एक किलोबाम **५२ 4 रुपये का भी मुनाफा उठाया जाए तों** 4 हजार करोड़ रुपए का घाटाला तो सामान्य तौर पर हो गया। मैं भ्रापको बताना चाहता ह कि चीनी के दाम थोक दाम किस रफ्तार से बढ़े हैं। मई, 1993 में चीनी का दाम 11.25 रुपए प्रति किलो था श्रीर आज मई, 1994 में यह 16.50 रुपए हो गया है भीर गांव तक पहुंचते-पहुंचते तो यह शायद 19 रुपए प्रतिकिलो हो जाएगा।

श्री सोमपाल (उत्तर प्रदेश) : माननीय जोशी जी, कल खान मार्केट से मैं 20 स्पए प्रति किलो की दर पर चीनी लाया हूं तो गांव की बात तो छोड दीजिए ।

डर मरली मनोहर जोशी : तो इसका मतसब है कि गांव में पहुंचते-पहुंचते तो वह 22 रुपए प्रति किसो हो जाएगी ।

SHRI V. NARAYANASAMY: Where did you buy from?

SHRI SOM PAL: From Khan Market.

डा. मुरली मनोहर जोशी: गांव तक पहुंचते-पहुंचते इसका दाम 22~24 रुपए किलो हो जाएगा। इसका मतलब यह है कि 11.25 रुपए के बदले 24 रुपए का दाम देना पड़ेगा। तो भ्राज यह दाम हिंदुस्तान के उपमोक्ता को देना पड़ रहा है भीर हमारे खाद्य मंत्री कहते हैं कि उपभोक्ता

on import of 424 Sugar

नहीं करनी चाहिए, उपभोक्ता को पेंपर नहीं करना चाहिए, उसका ध्यान नहीं रखा जाना चाहिए। तो किसका ध्यान रखा जाना चाहिए, उन लोगों का जिन्हें आयात लाइसेंस दिए गए हैं ? ग्रगर ग्राप उपभोक्ता काध्यान नहीं रखेंगे तो किसका ध्यान रखेगे..(व्यवधान) इंटरनेशनल स्टेंडर्ड पर सब को चीनी दी जाए, हिन्द्स्तान में चीनी के दाम मंतराष्ट्रीय दाम न हो, हिन्द्रस्तान में चीनी 22, 23 और 24 रुपए बेची जाए, तो यह मनाफा कहा जा रहा है ? मेरा आरोप है कि यह चीनी का घोटाला जानबुझकर किया गया है। चीनी का घोटाला जब चनाव होते हैं तो किया जाता है। 1967 में भी मीर 1972 में भी चीनी का घोटाला हमा था मिसेज गांधी के जमाने में चीनी ग्रौर सीमेंट के घोटाले होते थे।

श्री मूल चन्द मीला: 1979 में क्या हुग्रा

डा० मरली मनोहर जोशी: 1979 में हिन्दुस्तान में सबसे ज्यादा प्राइस रहेबिलिटी यी . . . (व्यवधान)

भी सत्य प्रकाश मालदीय : 1979 में कोग राशन कार्ड भी भूल गए थे। सवा दो वपए किलो चीनी मिलती थी।..... (व्यवधान) . . .

डा० मुरली मनोहर जोशी: सच को सूनने की और बर्दास्त करने की ताकत चाहिए . . . (ध्ववधान) . . .

भीमती सुबमा स्वराज (हरियाणा) : 1979 में चीनी की उपलब्धता का हाल बाक्किकबाड़ी जो प्रानी चन्पलें, फटे जुत, बुराने डिब्बे को एक तरफ रखकर चीनी बैचते वे। बहस्थितिथी चीनीकी।.... (क्वबद्यात)

दाः मुरली मनोहर जोसी : प्रापने जो ब्रायात किया है वह इय्2ी की श्रायात किया है। यह इयुटी फी ग्रीयात ग्राप करते भौर **इस के बाद पब्लिक डिस्ट्रीब्युशन** सिस्टम में बहु चीनी भाती जो मुझे खुकी होती। नेकिन इयुटी की प्रायात की स्विधा उन तमाम लोगों को दी जो मनाफाखोरी करते हैं। यह शर्त ग्राप ने नहीं रखी थी कि जो चीनी

श्रायात करेंगे वह पब्लिक डिस्टीब्यशन सिस्टम के लिए लेवी देंगे: आप ने अपन जनरल लाइसेंस में इयुटी फी चीनी मायात करने के लिए लाइसेंस किसको दिए, यह मैं जनना चाहता हं। कामर्स मिनिस्टर यहां बैठे हुए हैं। मैं उनके बारे में जानना चाहंगा कि चीनी का ग्रायात करने के लिए ग्राप ने लाइसेंस किसको दिए हैं ? मैं ग्राप को बताता ह कि पी०एम०ग्रो० ग्राफिस के लोगों के रिश्तेदारों को लाइसेंस दिए गए, उन लोगों को जो प्रधान मंत्री के निकटस्थ हैं, उन को लाइसेंस दिए गए हैं । मैं जानना चाहंगा कि ये लाइसेंस किसको दिए गए,, (व्यवधान)

SHRI V. NARAYANASAMY (Pondicherry): Sir, I am on a point of order.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Let him speak मंत्री जी जवाब दे देंगे ।... (व्यवधान)..

SHRI V. NARAYANASAMY: No, Sir. That is a different matter. He is making an allegation,

डा० मुरली भनोहर जोशी: ग्रनरजिस्टर्ड (व्यवधान) लोगों को लाइसेंस दिए गए

SHRI V. NARAYANASAMY; Sir, I am on a point of order. The hon. Member, while speaking, was referring to the Prime Minister. {Interruptions}. Kindly hear me.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Kindiy sit down. He has not referred to the Prime Minister. said PMO.

SHRI V. NARAYANASAMY. He has referred to the Prime Minister.

DR. MURLI MANOHAR JOSHI: I am not referring to the Prime Minister.

THE VICE-CHAIRMAN (SHRI MD. SALIM): He has referred to PMO.

SHRI V. NARAYANASAMY: He cannot say that and get away with that. He is a senior Member of this House. When he makes an allegation he has to substantiate it before this House. If

[Shri V. Narayanasamy]

he is not able to substantiate it, let him say that.

SHRI S. JAIPAL REDDY: Sir, I am on a point of order. (Interruptions)

SHRI V. NARAYANASAMY: Sir, I want this to be answered ty you now,

SHRI S. JAIPAL REDDY (Andhra Pradesh): Sir, I am on a point of order. If the hon. Member has levelled an allegation about the relatives of the Prime Minister, our Food Minister is here to defend the Prime Minister. Let him defend. Whether he wants to defend and whether there is material to defend, that is a different matter.

DR. MURLI MANOHAR JOSHI: I referre.! to a news item in the 'Statesman of June, 13—Sugar muddle; it says:

"One aspect of the sugar muddle that has yet to be touched upon is the large number of licences given to those who are said to be wielding enormous power. There is, for instance, the case of a relation of the highest in the land securing two licences in Andhra Pradesh. A minor functionary in the highest office is also said to have been given a licence, while will-connected industrialists who a>e known t° be close to the ruling parly have been obliged."

This is the 'Statesman' of 13th June.

श्री एस० एस० अहलुवालिया : प्राप ने जो वस्तब्य रखा है ग्रीर जो ग्राप ग्रखवारों में पढ़ रहे हैं उन दोनों में फर्क है। एक तरफ प्रधान मंत्री का नाम लेते हैं... (व्यवधान) या तो ग्राप उस को सर्टेंसिशेट कीजिए या ... (व्यवधान)...

SHRI V. NARAYANASAMY; The hon. Member should not quote from a newspaper item. And unsubstantiated allegations should not be levelled by Members.

डा० मुरली मनोहर जोशी :श्राप कृपा करके चुप रहिए..((व्यवधान)..

There is no contradiction here.

विषक्ष के नेता (श्री सिकन्दर बढत) मिनिस्टर साहब जवाब देंगे इनको क्या परेशानी है।..(व्यवधान)..

डा॰ मुरली मनीहर जोशी: कल श्रीर इसके पहले हमारे खाद्य मंत्री ने यह कहा था, इनका बयान है इस संसद के ग्रंदर ...(व्यवस्थान)...

श्री **एस**० एस० अह**लुवालियाः** उन्होंने इसके प**ह**ले जो कुछ कहा..(व्यवधान) कैसे रिकार्ड में जायेगा?..(व्यवधान)..

डा० मुरली मनोहर जोकी: प्रापका रिकार्ड स्टेट हो गया, प्रधान मन्नी को पता लग गया . . (व्यवधान) . .

SHRI V. NARAYANASAMY: He can't make a wild allegation.

DR. MURLI MANOHAR JOSHI: *I* have made no allegation. I have quoted from the newspaper.

SHRI V. NARAYANASAMY: Let him prov_{e} it. He has made allegations against the Prime Minister and his family,

DR. MURLI MANOHAR JOSHI: This is how the news is going jn the couatry .. . (Interruptiont). . .

SHRI V. NARAYANASAMY: He is a senior Member. He should know how to... (Interruptions)...

THE VICE-CHAIRMAN (SHRI MD. SALIM): You have made your submission. Please sit down, Mr. Narayana-samy.. (Interruptions)... Nothing will go on record... ^Interruptions)... No-lhing is going on record... Unterntf-

check the record. It such a remark is there, naturally I will take a decision. Please sit down.

SHRI V. NARAYANASAMY: I raised a point of order. 1 wanted a ruling on that.

THE VICE-CHAIRMAN (SHRI MD. SALIM): It is all right. Please sit down. Now, Dr. Joshi, ther are four $peopl_e$ in your party.

DR. MURU MANOHAR JOSHI: But they should not disturb me. This is not my time. It is their time.

THE VICE-CHAIRMAN (SHRI MD. SALIM): In any case, please spare some time for them!

डा० मुरली मनोहर जोशी: मैं ग्राप से यह निवेदन कर रहा था खाद्य मती जी ने कल यह कहा संसद के दूसरे सदन में और वह बयान ग्रक्तवारों में भी छ्या है पूरे तौर पर कि उन्होंने शत प्रतिशत ग्रादेश प्रधान मन्नी का पालने किया। मैं यह जानना चाहता ह कि प्रधान मंत्री ने उन्हें क्या ग्रादेश दिये थे भ्रौर उन्होंने किस हद तक उसका पालन किया क्या उन्होंने यह ग्रादेश दिया था कि टेंडर की तारीख खूनी रुखें ? क्या उन्होंने यह श्रादेश दिया था कि चींनी ग्रायात मत कराने दें ? क्या उन्होंने यह ग्रादेश दिया था कि चीती के ग्रंतर्राष्ट्रीय दाम श्रौर भारत के दाम में इतना फर्क करो ? क्या उन्होंने यह ग्रादेश दिया था कि लाइसेंस इतने लोगों को दिया जाए? भ्रापने कल यह भी कहाया और एक धेर भी पढार्थाः

हम करें क्या दरिया ग्रगर लबरेज मैखाने में है ,

हम तो इतनी जानते जितनी पैमाने में है।

ग्रापके पैमाने में जितना है उतना भाष जानते हैं लेकिन ग्रोरों के पैमाने में कितना है वह भी बताइये। कौन-कौन भेकाने में हाजिर थे यह भी बताइये। दिरया कितनी लबरेज है, कितनी ऊचाई है या या भी बताइये। एक हजार करोड़ दो हजार करोड़, तीन हज्जुई करोड़, 4 हजार करोड़ कितना लाया, यह भी बताइये। मेरा ग्रारोप है कि यह घोटाला चीनी का हिन्दुस्तान की प्राजादी के बाद तमाम घोटालों में सबसे बड़ा घोटाला है। इस घोटाले ने हिन्दुस्तान के उपभोक्ता को चूस लिया। एट द कास्ट ग्राफ पुत्रर कज्यूमर। ग्रापने हिन्दुस्तान के तमाम लोगों का नुकसान किया है। ग्रापने अपनी पार्टी के लिए चुनाव के लिए चंदा इक्ट्ठा किया है ग्रापने श्रपने तमाम लोगों को पाकृत किया है। इसलिए मैं यह कहना चाहू स ग्रीर मेरा एक सवाल है खाद्य मनो जी से कि वह श्रपना त्यागपन कब दे रहे हैं। इन शब्दों के साथ मैं ग्रापना ग्राभार व्यक्त करता हू कि ग्रापन मुझे समय दिया।

SHRI V. NARAYANASAMY; Mr. Vice-Chairman, Sir, the hon. Member of the BJP was accusing the Government for the import of sugar and he said that there was delay in the import.

The real position was that at the time when they were assessing the situation about the sugar production in the country, they found that the sugar production was 240 lakh tonnes which was mor@ than that in the previous year which was 231 lakh tonnes. What happened was that in States like Maharashtra and Uttar Pradesh some of the sugarcane was diverted for production of -Khandsari and gur. The production of sugar was estimated to be 107 lakh tonnes which could not be reached, and it came down to 96 lakh tonnes only. The Government had a buffer-stock of 31 lakh tonnes. The total requirement of the country for this year was estimated to be 124 lakh tonnes. When we consider that, we have sufficient sugar to meet the demand. But, then, sud-

- j denly the sugar production was reduc-
- 1 ed... (Interruptions)...

Kindly hear me. The sugar production was reduced because of the diversion of sugarcane by the farmers for produc. tion *Oi* gur and khandsari in Maharashtra and U. P. especially.

SHRI PRAKASH YASHWANT AM BEDKAR; What is the percentage of diversion?

SHRI V. NARAYANASAMY: The Minister will tell you that.

Therefore, it necessitated maintenance of the buffer stock. Also, normally the "sugar industry starts production of sugar right from October or November. The period from May to June or July is a lean period, and no sugar production will be there, and the existing sugar with the Government and also with the sugar indusry has to be released. The Government of India took the decision to import sugar in [he month of March because various procedures for the purpose of its import have to be followed and it was contracted in May.

Sir, now that sugar has been imported, there i» going to be a hand in the price of sugar in the mar<-ket. Actually, I would like to submit that esp:ciall_v in U.P., sugar was so'd at Rs. 16.50 per kg., and now it is being so!.j at Rs. 16 only. More sugar is coming from abroad either through the Government organisations or through the private agencies who have been given the O.G.L. to import sugar. Sugar has started coming, and it is going to be in the market. Actually, according to the estimate, 13 lakh_r tonnes was estimated to be imported. It has been contracted alsq. The* Government's Share i'- reported to be seven lakh tonnes. The sugar has already come, and it is going to be distributed to the people.

Take the case of Mauritius which is one of the major sugar-producing countries. Mauritius produces sugar for the international market. That is the only source of livelihood for the whole country. That country's sugar production has come down to 50 per cent of its normal production. Take the case

of Brazil. Its production of sugar has come down to 60 per cent. The sugar production of the world as a whole has come down. . . (Interruptions)

Mr. Jaipai Reddy kindly here me.

Therefore, the price of sugar in the international market started shooting up. That is quite natural. If the demand is more than the availability of sugar, or any other commodity, in the international market, its price will always shoot up. Therefore, there is nothing to be hidden in this case.

The senior Member was accusing the Congress Government. Ho was accusing the Prime Minister's family. All these are wild allegations. 3.00 P.M.

Let them come before the House substantiate the allegations which they have Let the people of his made in this House. country not feel that there has been something fishy in that. They have been surviving on that plea raising false allegations and false bogey. These political leaders of tjh^fanta Dal and the BJP are survivMtein this country on this. Let theirf^now even an iota of truth of this in the import of sugar. Dr. Murli Manohar Joshi just by reading a newspaper item considers, that the allegations are proved. 'Hon. Member, Som Pal, is telling that they have been able to get one metric tonne of sugar at S225. Jlht, he has not said what quality of IJB gar has to be contracted. There are various qualities of Sugar may be available even at \$200 sugar. per metric tonne, but are you going to buy quality ^dtflfeiBgar? In the inferior international marketjwl[^] going to be there. Therefore, Sir, there is no hanky-panky in Let -them not make a false allegation and mis^te» the people. When*Hrere is a^'demStffl we are going t° import sugar. is the money of the Government. The private parties would like to import and sell it in the market. Let them sell. But one thing they wou't? like to appreciate that they are not getting it. In the PDS the price of sugar is Rs. 9.15...

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SHRI SOM PAL: It is neither available, nor is it sold at this price. It is entirely wrong.

SHRI V. NARAYANASAMY: It is so because all the sugar Delhi Government through the biackmarketeers. They are not preventing the biackmarketeers and the hoarders of sugar from hoarding so that it is available to the people. On the other hand they are just saying that it is not available. Even Dr. Murli Manohar Joshi, whose house is in Delhi and whose party Government is in Delhi, is saying that sugar is selling at Rs. 20 per kilogram in the open market. His party Members are also saying that. Now, what has happened to the public distribution system in Delhi? The Delhi Government is 10 be squarely blamed for it. Therefore, Sir, the Government has to take a conscious decision to import sugar to meet the demand for sugar and to see that the PDS is not affected. It is time for all the political leaders to see that PDS functions effectively in this country. That they are not doing. Let us all sit together and see that the people, who are eligible to get the retion-ed items, get it. But hoarding and blackmarketing are being encouraged. Why are they encouraging it? The people who are entitled to get it under the PDS, are not getting it. They are crying. Therefore, I would like to submit to the hon. House that for political reasons, they should not make false allegations. If they make allegations, they must substantiate. This is not the platform to level allegations without substantiating them. Therefore, Sir, since the import has been made, the situation has eased. As the sugar has come, its prices are showing a downward trend. So, there is no panic about its shortage. Let them tell the people about that. They should also see that the public distribution system fuce-tions effectively. We need their cooperation in this field. With these words, I conclude.

SHRI S. JAIPAL REDDY: Sir, before I participate in the discussion, let me place my protest on record. We said yesterday that the matter concerns the

Prime Minister's Office, the Cabinet Secretariat, the Food Ministry, the Civil Supplies Ministry, the Commerce Ministry and the Financ_e Ministry. Therefore, this question should only be answered and can only be answered competently and comprehensively by the Prime Minister.

Our Prime Minister, of course, has- a flair for performing a vanishing act. Whenever there is a crisis, his first reaction is to go underground. That is what he has done on this occasion.

Sir, I am unable to understand a new phrase that has come into wide circulation. The phrase is "Prime Minister's Office". I have scanned all the provisions of the Constitution, all the pages of the Constitution, but have never come across this word. What is this PMO, this extra Constitutional authority? What is its role? It appears to be playing a role behind everything ranging from foreign policy to food policy. It is exercising an authority without taking any responsibility.

Now coming to this, it is interesting to know that it is both a muddle and a scandal. Even as a muddle, it is a scandal. The sheer ineptitude, incompetence involved in th₀ management of this problem is nothing less than a scandal. Then, as a scandal, it is monumental, it is multi-dimensional. Why did a scandal assume this kind of an ugly public character? I would like to tell Dr. Joshi that he was wrong when he said that they took money for their party. If they had taken money for their party, then, all this scandal would have never become public. Thieves have fallen out because quarrel arose sharing of the money. So, I would like to differ from Dr. Joshi. The Congress party is completely innocent, Congress Ministers are guilty.

SHRI V. NARAYANASAMY: Mr. Vice-Chairman, Sir, can this be allowed?

SOME HON. MEMBERS: Why not?

SHRI V. NARAYANASAMY: He is making wild allegations against Cong ress Ministers.

SHRI PRAMOD MAHAJAN; He says lhat. . . (*Interruptions*). . . guilty cannot be allowed.

THE MINISTER OF STATE IN THE MINISTRY OF **PARLIAMENTARY AFFAIRS** (SHRIMATI MARGARET ALVA). Mr. Vice-Chairman, Sir, I object to what he has stated. He just cannot stand up and make a bold statement That all the Ministers have made money out of this. . . (Interruptions). . He has 10 prove it before he makes such a statement. . . [Interruptions)... He is a responsible member of his party. He shi>uid know how (O talk on such an issue. . (Interruptions)... This is not the way... (Interruptions).., I do not think. . . (Interruptions). . take it very serjously.

SHRI S. JAIPAL REDDY: MR Vice-

श्रों सीमगल: सरकार की चार हजार से आठ हजार को इकान की अनुमित हो सकती है लेकिन अधर जिल्हा है। बात के लिए आवाज उठाए तो उनकी इसकी अनुमित नहीं है। Chuirman, I never said thai all Congress

Chuirman, 1 never said thai all Congress Ministers are guilty.

SHRIMATI MARGARET ALVA: You said that.

SHRI S. JAIPAL REDDY: 1 unplied that som_e Ministers are guilty. For example, 1 can tell you that Mr. Antony is not guilty. (*Interruptions*)... I can tell you who are not guilty. But I do not know who ar_e guilty... (*Interruptions*)... Now lei me go to the next point.

SHRI V. NARAYANASAMY; Mr. Reddy is speaking without knowing anything. .. (Interruptions).

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, is it a new scandal? It is, in fact, a classic repetition, though of a ridiculous and, farcical kind, of the 1989 scandal. The scale has been enlarged. Of the *dramatis personae* are divided. At that time, they were

ail united. That is the only difference. What are the common features of these two scandals? In 1989 it was leaked out that India would go in for massive import. This leakage was accompain-e-J by delay in imports. This double function of leakage and delay led to inevitable rise in the international price of sugar. Now, naturally, the country had to pay more through its nose. In 1989 also unregistered firms were entertained. In 1989 also, the Public Accounts Committee went into the matter. AM these elements are present in today's tragedy as well. Now, 1 am on the 1989 scandal. To the best of my knowledge, the National Front Government ordered a CBI inquiry into the 1989 scandal. Would the Food Minister of Mrs Margaret Alva, who is dealing with the CBI. take the House into confidence and throw light on what happened in the CBI. inquiry? Who has been fond guilty by the CBT? Why has the report been not made public? Why have the guilty not been prosecuted and punished? Why are you suppressing information? Why are you withholding it from this House?. . (Interruptions).

Now, I am coming to drama No. 2. that is, 1994. It was clear, way back in November. . [Interruptions).

SHRI S. S. AHLUWALIA. In 1990. V. P. Singh was the Prime Minister of the country and the CBI inquiry was constituted by him. Why has he not disclosed this information to this House? (Interruptions). . .

एक काननीय सद यः प्राप लोग.... (अवक्षान)...बोफोर्स...(अवक्षान)

भी एस० एस० सहस्रवासियाः वैठिए वैठ जाएं ।...(भ्यवधान)...15 दिन में देंगे ।

श्रीमची मध्येट ग्रस्वा: वी.पी. सिंह ने कहा ...(श्यवधान)...जेव क्या हो गई उनकी ...(श्यवधान)...जेव में ही हैं बोफोसं के पैसे...((श्यवधान)..

श्री एस० एस० श्रहलुवासियाः वह तो एकाउंट का नंबर लेकर धुमता था। कहा है वह श्रमी बताएं जरा? ...(स्थवधान')...

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, I must express my deep debt of gratitude to Mr. Ahluwalia. He rais ed a very relevant question. The N. F. Government ordered a C31 inquiry into it. Before the N. F. Government laid down office, the inquiry had not been completed. (Interruptions) I am telling you this. If it is wrong, Madam, you are the repository of governmental truth and therefore, you should be able to taks us into confidence. To the best of my knowledge, I am stating the facts. If I am wrong, I would welcome any correction from the omniscient Margaret Alva. (Interruptions).

SHRIMATI MARGARET ALVA: I am glad that you admit that at least.

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, in November 1993, the Government kenw full well that Indsa would have to import more than one million tonnes of sugar. It knew it. Then why this dabbling delay? It is simple. Mr. Kalp Nath Rai is a very popular mail. He is very popular among the members, distinguished members, of the Indian Sugar Mills Association. He is very popular because he is a supporter-of the producer as against the consumer. So there is a big fight going on between Mr. Kalp Nath Rai and Mr. Antony. Mr. Antony is supposed to be crusading for the consumer and Mr. Kalp Nath Rai is supposed to be fighting for the producer. And, sinc, producers do not have an association and only millers have an association, our Minister, Mr. Kalp Nath, Rai is a hot favourite, pet, of this ISMA. It is another matter that the ESMA must be applied against those who are pets of the ISMA. Now, I would like to know what the Cabinet Committee did. We have a Cabinet Committee on Prices. Was it sleeping over it? I am told that the Finance Minister said that the sugar price issue would go out of control. Did he say that? If so, when? Why was this warning ignored? I know, our Minister would tell us that we permitted imports through OGL. Did not the Government know that our private bodies were such as not to be able to import

massive quantities through OGL? They knew. It was a deliberate device to delay the process of imports. And then, our Prime Minister's Office woke up from its deep slumber. On 14th May, the P. M. was leaving for his allimportant talks with Bill Clinton in White House. Just before he left. he did not have much time. He left instructions. With what? With again, that intangible quantity known as PMO. And the next day, the Cabinet Secretary told the Food Secretary. And our Food Minister is a very popular mar. in U. P. Therefore, he was campaigning in by elections and the matter was urgent; it could not brook delay, the Food Minister had to be ignored, the food Secretary had to act. After all, the Food Secretary and the Cabinet Secretary were acting in fhe interest of the nation. So, the Minister needed to be ignored. And they said, "All offers must be received in 24 hours." And the Food Minister cancelled that order. I somehow find it difficu'it to blams him for cancelling order because his public explanation is that he did because of a report sub. rnitted by the PAC which was heeded by none other than the redoubtable Vajpayee. It said, "These imports must be handled by the STC, not by the FCI.' At any rate,-even if the Food Secretary, and the Cabinet Secretary were prompted by the noblest of motives in the world, they had no business to ignore the Minister-If the Minister was bad, the Minister should be dismissed, if the Food Secretary is mad, he should at least be transferred. But then, the bad Ministers remain, the mad Secretaries remain, the Government goes on and we only keep on talking over here. Then why did the STC, the MMTC, which werf also authorised to import through OGL, failed to import? We were told, they were bogged down in the morass of subsidy question.

SHRI E. BALANANDAN: Molasses.

SHRI S. JAIPAL REDDY: He is referring to molasses. He has unfortunately a long memory when our Minister passed an order to decontrol molasses, that was another measure.

(SHRI PRANAB MUKHERJEE): The whi;h endeared him to ISMA. That is another matter. I do not want 10 go into that

The question, therefore, is. Why did the STC and the MMTC fail to import? Why did the Finance Ministry fail to setle this question of subsidy in time? Or was the STC! a privy to the process of delaying im^xirts? One coincidence is, that the present Commerce Secretary was earlier a Food Secretary and as Food Secretary he was a buddy of our food Minister. This is only a coincidence. I do not read too much into all this but I should refer to coincidences. ... 'interruptions'). Now we are told that thie MMTC and the STC are im~ portimg^on a big scale. There is a difference again between the rate at which the MMTC imported and the rate a! which 'the STC imported. How can there be a difference when the arrivals of imports of both the Corporations are at the same time. They are to come in October. Why is there a difference?

Mr. Vice-Chairman, now the Indian, sugar lobby has made a killing, a neat, silent killing, of Rs. 1,000 crores. Now, I would like to know who has got what cut in thig killing. In the last four or five months the price of sugar in the world market has gone up by 120 dollars per tonne and for 12 lakh tonnes, which you are importing, it would mean a loss of Rs. 600 crores to Rs. 700 crores in foreign exchange. The Commerce Secretary said that in an interview the Cabinet Secretary told him to entertain the offer of unregistered firms including one foreign firm, Macda-niella. Is it true? The Commerce Secretary alleged that the minutes of record were changed by the Cabinet Secretariat. Is it true? Who is competent to answer these allegations of the Commerce Secretary? I, therefore, believe that the Prime Minister should come forward to answer all there questions. If he rung away from the House, this scandal will haunt him. (IntermptionsQ.

SHRI JAGESH DESAI: We take strong objection to this. He is not running away from the House. (*Interruptions*).

SHRI S JAIPAL REDDY: I amend my expression. He is keeping away from the House deliberately. (*Interruptions*)...

SHRI SATCHIDANANDA: Sir, 'delib:rate"y' is also not correct. (*Interruptions*)...

SHRI S. JAIPAL REDDY: Therefore, this entire Government is under a c:oud. I, have got great faith in Mr. Kalp Nath Rai in one respect,.He may be anything. But he is also, capable o~ being devastatingly frank. So,,many pleople are trying to silence him I don't want him to, be silent. Today X want him tot break his silence. Anyway, his reputation is in the mud. So, you hive nothing to lose. Mr. Kalp Nath Rai. Come and break your silence.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri Shivajirao Giridhar Patil. (Interruptions)...

SHRI JAGESH DESAI: Yesterday he was saying that Mr. Kalp Nath Rai w?.s the accussd. (Interruptions). ..

SHRI SHIVAJIRAO GIRIDHAR PATIL (Maharashtra): Thank you, Mr, Vice-Chairman, for giving me an opportunity to speak on this very important subject. Sir, I have very patiently listened 'o the speeches of hon. Shri Murli Manohar Joshi and hon. Shri Reddy. I am sorry to state I hat instead of trying to understand the very serious nature of 'his issue, they have been making speeches on he peripheral issues, trying to find a scandal and trying to ra*e accusations without any proof. We hive been experiencing this kind of a si'ua-tion in this country for the last ten vears. Let me tell this august House tha- India has earned a very dubious distinction of beir<i a country which pro-dicer lar?e quanfii°s of can?. and being the biggest producer of sugar

also c« being the biggest importer for many years. For seven years, between! 1982 and 1990, we had to regord to im ports and the total import* in that decade was, Mr. Vice-Chairman, of the order of a little less than 4 million tonnes and during that time the foreign exchange situation was very bad. This happened because of the peculiar nature of sugar production and every two or three years we experience this sugar :ycle. As the hon. Minister has stated in his statement, sugar production in the country came down from 134 lakh ton nes in 1991-92 to 106 lakh tonnes in 1992-93 season. It came down by about 28 lakh tonnes. (Interruptions). I am not yielding the floor. You must have heard me wrong. So, this peculiar phenomenon happened due to so many factors. If happens again and again. It will happen again and again if we don't address this problem with all seriousness considering the situation: that we require six lakh tonnes of more sugar every year for the growing population and demand. That is why this august House must consider this situation from the point of view of the production of sugar. Why did it go down? It is true that the Government, the industries and also the people thought that this year the production of sugar would be 106 lakh tonnes to 107 lakh tonnes. Tn fact, some people thought that it would be 110 lakh tonnes. Let me tell this august House that the Minister of Food and the Department of Food have been very carefully monitoring the situation. They are meeting the farmers and the organisers very often and trying to understand how the situation is developing.

Dr. Murli Manohar Joshi made a comment that they knew that the pre* duction of sugar was going to be less in October. Let me inform this House that till the end of December the total production of sugar in this country was two lakh tonnes more than last year. This upward trend was for the obvious reason that the situation in UP was looking very bright. But, in Maharash-

tra the situation was bad. It was not improving. When we tried to take stock of the situation in Maharashtra. we came to the conclusion that we could reach to about 30 lakh tonnes. that sugar production in UP could be 35 lakh tonnes to 36 lakh tonnes. This was something which di4 not prove correct and that must be taken into account. So, every effort was made. As far as my information goes—it may be wrong—the Food Ministry prepared a note as early as in January and sent it to the Cabinet Secretariat. It was decided in January thtt import should be made. In fact, the people who were concerned with the and export of sugar met the hon. Minister of Commerce to allow them t₀ import raw sugar to process it in white sugar here so that they need not touch the domestic sugar for export. I am glad to say that Mr Pranab Mukherjee and his Ministry were very quick giving this permission. When the question of import came, we did suggest to the Commerce Minister to import only through STC/MMTC. I think, Mr. Pranab Mukherjee knew that this particular si'uation might be misunderstood. categorically said, "No". He said, "If sugar has to be imported, I want that it should be imported through OGL S(that everbody has freedom. That would raise competition in India and nobod} would say that there has been somethini fishy." think that was the correct approach. If he were to give tha particular authority to some particulai organisations, then this misunderstandin) could have been of greater dimensions Mr. Vice-Chairman, Sir, the hon. Josh Saheb said that sugarcane produi tion m Uttar Pradesh was I as saying, "No, Sir. It was much better.' In fact, we were depending very muc tion in Uttar Pradesh was less. I at sugar factories in Uttar Praesh are doii much But, unfortunately, i spite of all the efforts of the Ministe of Food in persuading the Uttar Pn desh Government to do something nothing has been done. This i9 som thing which this House, the Government . and the people serious

think of. A very large amount of sugarcane today is being diverted to jaggery and khandsari. Jaggery is the traditional production and we cannot do anything about to stop it. But there are more than 1.000 units producing khandsari. ' Wbat do they do? Joggery and Khandsari draw 65 per cent of sugar of Uttar Pradesh from out °' which they can thrdly extract 65 per cent to sugar Thirty five per cent of sugarcane is being wasted and burnt in the production of Khandsari and only 35 per cent of sugarcane comes to the factories in Uttar Pradesh... (-Interruptions).

SHRI SOM PAL: But who is to be blamed for it? (Interruptions). Why don't you allow the khandsari units to function? You are not giving 'hem licences.. .(Interruptions) We have been asking for the past Ave years for deli-censing... (Interruptions).

भी भूपे इसिंह मान: खांडसारी को ओफ्न क्यों नहीं कर देते :

SHRI SHTVAJIRAO GIRIDHAR PA-TIL: When India requires that much of more sugar this question assumes importance. Sugar and khandsari are not an equal ground. Khandsari has no taxes. There if ne purchase tax en it. The uaits do not pay anything. When the availability el sugar is go less, why allow them to waste sugar. So, when India is going to need Mi muefa of sugar, the government will have to @ens<der it seriensly. I am glad te note thai the hen. Feed Minister has already made a request to the ^vemifMat.

©earing to the point, the situation has been monitored almost every 15 days. The Food Secretary, the Joint Secretary and the industry tried to take stock of the situation and essential steps were taken. As far as the import °* sugar is cencecfied, in the last 25 years, perhaps, in the last 30 years, no other organisation has had the experience of importing sugar except the STC. The STC was also doing it with the help

of 1SIEC. I had requested the hon. Minister of Commerce to give permission to it but he rightly denied it. When, the OGL was started, there wag talk of cheap sugar. I may tell you, Mr. Vice-Cahirman, Sir that, I, as the Vice-Chairman oi the Corporation, have six proposals pending with us ranging from \$218 per tonne to \$298 per tonne. But I must also tell you that positivf clue of the goods has come, no confir-ma'ion of the bank has come and when we are supposed to open an L/C, they are willing to open two per cent of bond. They are not able to tell us who the person is who is dealing in the bank, they are not able to tell us where the source is. When we send our inspectors, they don't find the goods and we cannot risk Rs. 150 crores or Rs. 170 crores in such an unreliable situation. It is very good to say

सस्ता मिल रहा है, हमको नहीं मिला व तीन महीनों से हम लगातार कोशिश क रहे हैं।

There are faxes after faxes, telephones after telephone. But when we ask fot confirmation, it does not come. Let anybody, including the hon. Member who it is a very diffecult anj a different situa" has said about it. give us the proof. So, Reddy was a" peripheral, not touching the issue. Now, the hen. Joshi Saheb, who is the hon. leader of his party, says that Mr. Kalp Nath Rai is the friend ef producers only. Sir, the Minister has consistently been saying that he would like to protect the interests of the farmers, he would like to protect the interests of the consumers as well as of the industry. We will have to have sugar. But if you want to do away with this typo of dubious distinction which I described, then you will have to have your own sugar. If you want to have your own Sugar, you have to protect the interests of the farmers and the Industry.

But what is the situation on the ground? Have you ever tried to know this? joshji accused Kalp Nathji of making money by saying that in India

sugar was always the cheapest item. Yes, I claim that in the whole world India is tee only country where sugar is sold at the che?pest rate. Let me tell you that that misconception will have to be done away will sometime. When a sugar fac tory is required to pay Rs. 7501- per tonne of sugar cane, how do you expect sugar to be available at Rs. 121- a kilo gram? It is not possible. When we take away 40 per cent of sugar at less than the break even price and that particular loss being passed on to the remaining 60 per cent sugar, sugar can never be very cheap.

Rajivji brought about a change in this policy in 1987 and tried to improve this But again, while giving better prices to the factories, the subsidy element was unfortunately again introduced and that wrong notion of sugar being available at cheaper rates goes into the minds of ths people. While sugar at my factory ievel is not available at Rs. 12I- or Rs. 13I- a kilogam, it is being sold at Rs. 8I- or Rs. 7.50 or or 9I- Then a person is always under an impression that sugar is always cheap item.

But I am sorry to say that the hon. Opposition leaders have not, really tried to analyse this question which requires very serious consideration. Sugar cycle will come and will be coming. But un less we take effective steps to check it, we will face this problem again and again. Th>re was a talk about 1979. I am only replying to the question which was raised. I was the Minister of Cooperation in the Government of Maharashtra and Va=antdada Patil was our Chief Minnie;-. W^ were having a v°rv personal relation with Morarji bhai. We came here to make a reasues to Morari bhai. We told Morarii bhai. Control must be there.

हमने कहा कि डि-कंट्रोल मत कीजिए । ग्रभी तो ग्रापको हो-टाई रुपए में ग्रगर झिल जाएगी लेकिन 6 महीने बाद श्रापको 15 रुपए में भी नहीं मिलेगी ।

He did not listen. It came true. For four months, sugar was cheap. It was aavllaoie at Rs. 311-, Rs. 2.50 a kilogram. Sugar factories were compelled to do that. But, Mr. Vice-Chairman, after months, it was not available even at Rs. 15l- a kilogram and the Government which was speaking about decontrol of sugar immediately came with a heavy hand for controled. Sugar again. The Government immediately controlled the situaton. It is a very complicated situation and it requires a very, very serious consideration.

Hon. Shri Jaipal Reddy has said one thing. We have been listening to this question for the last two days. Sir, I am a junior Member. AH these people are very senior Membes and seasoned politi cians. But they again and again say, 'Prime Minister. Commerce Minister, Fin ance Minister, this Minister and that Minister'. Don't they know that a file on any issue or a problem of a particular Ministry may go through half-a-dozien Ministries? These Ministries will be concerned with the issue. But this does not mean that because the file has gone to so many Ministries, all the Minister* must come before the House. Don't they understand this simple philosophy of joint responsibility? The Minister repres ents the Prime Minister and he enjoys his confidence. To whichever Ministry the file may have gone or the problem may are be??? referred to, ultimately it is the Minister of that particular Ministry who is responsible, who has the duty and the authority to deal with the problem. I sometimes feel that even some of those) seasoned politicians really don't behave like seasoned politicians. You try find out pome scandal. In the case of OGL, how can you say that there is a scandal in this? Mr. Pranab Mukherjee was very correct when he said, "Patil Sa-neb, don't ask me to give it to some peo-ple. T will make it open to every-body*. That is why it is on OGL. In OGL, how could there be corruption? Now the ISGIEC has proved. We contracted twa lakh tonnes of sugar, and we were able

to get 90,000 tonnes out of winch we Have a^eady distributed about 25,000 tonnes in Delhi. We are having 500shOi)s in Delhi where we are selling it for

its. 14.50 per kilogram. That is in retail. There is a possibility of some people bringing it cheaper. Somebody has asked: Why are there so many prices? I would like to tell the hon. Members that far every ship-load, there is different price. For every ship-load of sugar, we have to discuss with somebody. We may be bringing it from Brazil, we may be bring ing it from Guatemala, we may be bring ing it from Thailand. When we bring it from Thailand the price is one. When we bring it from Brazil, the price is differ ent. So, there is going to be a difference. When it has been made absolutely open, hc_w are you going to say gaxa kardiyal The point is, sugar is less. It has to be brought. The Government made all the efforts. Mr. Kalp Nath Rai persisteniy told us, and he was absolutely right when he said that unless we protect the inter ests of the farmers, it is not possible. What is the reason that people are going away from sugarcane to other crops? It is because sugarcane crop requires 18 months, while in other crops, ne gets them in four months. Another thing is that unless he gets a better price, switches over to other crops. Are you aware. Sir, that in Punjab, all the sugar factories are closed within just montns because a'l the sugarcane produ cers of Punjab have switched over to soyabin and sunflower? Unless we are able to give them a better price, a rem unerative price, it is not possible. In Maharashtra the High Court gave ruling that you must give Rs. 750 for every tonne. When every tonne of sugarcane will be paid Rs. 750 which produces only 90 kilo of sugar, you cannot expect sugar to be cheaper. I know the Government has made efforts. Mr. Kalp Government nas made efforts. Mr. Kalp Nath Rai has not been partial to the industry. He has been correct. He has been tryi"S "is best. And how could you blame hif) when until December, the pro-

duction was two lakh tonnes more and we thought we could get at least ten ;lakh tonnes more in Uttar Pradesh? Somebody was asking, who is responsible Our policy is responsible. We have to make a change. And Mr. Kalp Nath Rai did make a mention that you must tax khandsari. Without that, they would not come to even grounds. And it is true that Uttar Pradesh produced the largest cane. But it is also true that UP is number two in sugar production. It is Maharashtra which is number one in sugar production. And the reason is very simple. 90 per cent of cane in Maharashtra comes to sugar factories and only 35 per cent of it comes to the factories in Uttar Pradesh. You have to convince the people. You go to the sugar factories. And he will be convinced if he gets a bitter price, if he gets a better deal. Now, they are saying:

What a statement? What kind of an argument? Has anybody got any author-\y or

भ्रष्टाचार करते हैं, जैसे भगवान के पास जाते हैं कि चुनाव ग्रा गया पानी बंद कर दो तो फपल के बारे में पैसा कमाएंगे ।..

capacity to tell God, "you create drought in Maharashtra? I think, in the Opposition, there are respected leaders. They must also know that there are situations which require better understanding, better consideration and not apposition alone. They are saying that a scandal of 5,000 crores has taken place. Ev:rv rime, the amount is increasing. On the first day, Joshiji said.

स्कडल हो गया, पहले हजार करोड़ बोलते थे, म्राज 4 हजार क हैड बोलते हैं, कल 10 हजार करोड बोलेंगे

This is not a first. [Interruptions] Yes, the situation was difficult. The situation was different. It has to be dealt, with And I think, Mr. Kalp Nath Rai as the Food Minister tried his best to solve the problem. The Government tried to solve the problem. It is on the way of solution Already 6 lakh tonnes of sugar has been

contracted and 3 lakh tonnes of sugar has come. Sugar prices in the country have gone, down by Rs. 50 per quintal. In another 15 days they will go down further, and I am quite sure that this Government, with its policy, will be able to supply sugar and bring our country out of this problem. There is no question of a scandal and no question of looting the consumers, but the question to be remembered is that the consumer, the farmer and the industry will have to be given justice, and then only the sugar industry will be able to perform its duty for the country. Thank you. Sir.

SHRI NILOTPAL BASU (West Bengal; Hon. Vice-Chairman, Sir, this discussion has been going on for quite some time. It has been described as a muddle, scam and so on and so forth. But, even with the fear of having to differ from some of my friends of the Opposition, I would like to describe this as a collapse of the myths which the economic philosophy of of the new liberalization policy built up. This is a blow to the theory that price stability can be achieved by market-driven forces. I will try to elaborate on this question. In fact, the crisis that we are witnessing today involves the adverse effects of liberalization in different sectors of the economy.

To start with, one of the issues which is being debated is, as the Government has put it and as some of the Congress Members were putting it, the unexpected shortfall in production. Now, I do not understand why they are saying that this was unexpected, because sugar is one item in which the amount of manufacture can be quite precisely estimated, particularly il we see the past, we will find that in India there has always been a three year eyele where peaks and tops have come. Therefore, with the manufacture picking up in 1991-92, it can- be very well estimated that it will reach the top in the year 1993-94. Secondly, the figures were very much there with the Agriculture Ministry and the Government as. a whole, that the crop area under sugarcane was coming down. Why was it coming down?

Was the Government not offering proper prices to the sugarcane growers? This was not a fact. As opposed to other agricul tural commodities, sugarcane growers were given more prices than the minimum that was announced by the Government. Still, sugarcane growers were opting for other agricultural products because the new mantra that the commercial viabil ity of agricultural production, the ques tion of producing for export, was driving the activities of the sugarcane growers and, therefore, we saw that even though more prices than, the minimum wero being offered, the area under sugarcane cultivation was coming down. The next point is that we know that there were drought conditions in Maharashtra. Now the whole blame for the fall in production o fsugar is being thrust on the U. P. Government because of certain policies that the U. P. Government had implemented. It is being argued that even some of the sugarcane which was available, was diverted to production of gnr and khandsari. It is the same principle of market-driven, profit-driven economic activity that led to certain diversions in such sectors.

So, we have seen the scandal develop ing. Even the Food Ministry in third week of January was saying that we were going to produce 112 lakh ton nes. Already the Indian Sugar Mills Ass ociation itself had said, "Our production cannot be more than 109 lakh tonnes Some other estimates were showing even less. Then they came with a mo tnotu statement that only 96 lakh tonnes would be produced. Even with the wherewithal for making a proper estimate, the esti mate which was done was upgraded with the inside knowledge that there would be a shortfall ultimately. Different players were brought into the field, into the eco nomic arena, who looted, who fleeced the people of this country.

I say this because in November itself there was a note put up by the Food Secretary that we would have to import, sugar. Consistent demands were made on

the Food and Civil Supplies Ministry that sugar would have to be imported, but the Food Ministry was saying that there was no need to import sugar from the inter national market. As late as March 9, the Cabinet Committee on Prices came to the conclusion that sugar would have to be imported. On the 15th of March a statement was made that under the OGL duty-free sugar would be imported. We see that by that time there was a huge spurt in the price of sugar in the interna tional market, and subsequently there was a huge spurt. I do not want to go into the details. Jaipal Reddyji ami others have already pointed out the sequuence, how one statement after another was being made by responsible quarters of the Government that we would have to import ten lakh tonnes of sugar, thereby contributing to the inflationary spiral in the price in the international market.

As a result of that, there are broad divergences on the actual loot of the Indian people. Joshiji was pointing out some figure, over dollar 400 per tonne. The minimum estimate is that least Rs. 5,000 crores.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please conclude now.

SHRI NILOTPAL BASU: Yes, just two minutes.

At least Rs. 5,000 crores has been fleeced from the people, and it has gone into certain appropriate places. Now the Minister has to come out concretely, and the Government will have to tell us about the actual money which has gone out like this from the country, from the pockets of the people and about who were responsible for this. Mr. Jaipal Reddy was making a point about the STC's delaying tactics.

I am also on a concidence that one of the biggest imports that was made vas by one of *the* ex-chiefs of the STC, now the Vice-Chairman of the Great Eastern Shipping, one gentleman named, Sndhir Mulji, who imported about 2 lakh tonnes. In fact, after the issuance of the

Open General Licence some imports were made. Suddenly we saw that imports bad stopped because big players had come in to further shoot up the prices. Why did the market-driven approach of stabilising the price of sugar come in? Why were there no more imports under OGL? Why did STC have to step in? It was because this was a crisis, which had developed because of the inbuilt economic philosophy of the new policy of liberalisatiori.

Sir, the Food Minister and the Government owe an explanation. Certain concrete things have to be said. He said that he cancelled the order of the FCI because he was abiding by the recommendations of the PAC. Now, the point is that the PAC was saying that it passed strictures on the FCI because the FCI delayed imports and incurred heavy losses. They have repeated the same folly. Therefore, they are answerable to us.

I would like to conclude in a lighter vein. I do not want to be discriminatory against the Food Minister. There is at least one section of the people who will shower their congratulations on him. They are the sections of the diabetic* patients, because our Food Minister has ensured that there will be ne more provocation for them But for that he cannot! escape the responsibility of giving us certain concrete information about what went wrong and the people are, who benefited from the entire crisis.

5WRT DTNESHBHRAI TRIVEDI (Guj arat): Mar I seek a clarification? I understand the other House is going to adjourn perhaps *sine die* today. We do not have the two Bills for which this Session has been extended coming Before ua for discussion. What is going to be the business before us? Are we also going to adjourn *sinc die* or not? if we know this we can Han our programme accordingly.

THE VICE-CHAIRMAN (SHRI MO. SALIM): We do not have that coMMtanication here. We do not have t« decide no it now. Appropriate decision will be taken. There is no problem. Now we continue with this business. As and when a decision is taken, we will let you know.

Su

SHRI M M. JACOB: What is going on actually is not the issue.

SHRI DINESHBHAI TRIVEDI; I am saying this because each and every minute costs tax payer's money. That is our concern.

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): The issues raised by various hon. Members will be answered by my colleague, Kalp Nath Ji, who is incharge of the Ministry of Food. But two or three things I would like to place in proper perspective which the hon. Members will appreciate^

On this general issue which is affecting us if we work out a policy, it will help us in future. When I come to that point, the hon. Members will appreciate that on a number of occasions they have raised it on the floor of the House.

The first question raised was why the decision on OGL was taken apart from the fact that it was in conformity with the policy. Both Joshi Ji and Jaipal Reddy Ji have referred to it. Most res pectfully I would like to submit that this is one of the recommendations of the PAC in the '45th Report submitted on 19th April, 1993. When they analysed the sugar import in the year 1989, one of the recommendations in paragraph 1.68 was that sugar should be imported under OGL. That report is available and it is the recommendation of the Public Accounts Committee. It was presided oven by no less a person than Vajpayee Ji' himself.

The second question arising out of that is this. When you place a commodity under OGL, naturally you would expect even the agencies owned by the States will apply their commercial judgements. State agencies in this new dispensation will have to operate in two sets of situa-

tions. One, when we give them a direction, that you nave to do it, you have to import on Government account, they will $_{\mbox{\scriptsize do}}$ §

4.00 pm.

But if you ask them to apply their own commercial judgement and take a decision from the commercial propriety point of view, then, you will have to leave it on their decision. Keeping that in view, I would like to clarify on the third point, I would like to clarify about the price of sugar. We were told that sugar was available at cheaper prices. Till today, right at this moment, sugar is under the OGL, duty free concession is available to everybody. So, if somebody has received the offer of sugar at cheaper prices, dollar 100. dollar 120, dollar 90, dollar 80. why are they not importing it? The STC less¹ than what other people are luying, and MMTC don,t have any special advantage. The duty free concession for import is applicable to everybody, so, why are they not using that facility?

What has been the trend in prices? I have some figures. These figures are not secret figures Or classified figures. The price of sugar on the 15th April in the daily market of London was dollar 325.50 per tonne.

DR. MURLI MANOHAR JOSHI: What was the price in September and October, 1993?

SHRI PRANAB MUKHERJEE: Dr. Joshi, I will come to it a little later. But there is the other side of the coin also. You will have to judge it. The question is that on the 15th April, 1994, the price of sugar was dollar 325.50 per tonne on the spot. You will have to add freight cost to it. The average price of sugar which STC and MMTC have bought after taking into shipment cost to be delivered in June to November was dollar 382 per tonne and dollar 380 per tonne respectively.

I would like to inform the House that even the MMTC in their judgement started buying from April itself. In April, they entered into a contract for import of 78,000 tonnes of sugar which will be available. Therefore, these issues are to be kept in view. Instead of passing on the buck and trying to find out about corruption, they should see what has been

If you permit me, I may remind hon. Members and some of the Members were there in this House at that point of time, in 1980 also we had the shortage of sugar. At that time also I was the Commerce Minister. We had import some sugar but not in large quantities. I think three or four lakh tonnes. Some allegations were levelled and some astronomical figures like Rs. 4000 crores^ Rs. 5000 crores, Rs 10,000 crores as quoted now were quoted. There also ultimately it was found that the value of that net total quantum of the commodity imported was much less than the quantum of commission which was suggested to have been transacted. I simply put a question, is there any businessman in the country who will give Rs. 120 as commission to sell a product of Rs. 100? Therefore, let us not allow ourselves to indulge in these fancy figures and baseless allegations. The fact of the matter is that there has been a shortage. As the Food Minister informed the other House yesterday, we could detect sugarcane earlier¹ sometime in December diversion and January.

SHRI PRAKASH YASHWANT AMBEDKAR: Mr. Minister, will you yeild for a minute? May I know from the Minister whether it is a fact that Mr. Shivraj K. Patil, one of the gems in the sugar industry pointed out in the month of October to the Food Minister and even to the Commerce Minister that there was going to be a shortfall of 15 lakh tonnes of sugar. The Sugar Federation is the only institution in the sugar industry which supplies figures to the Government of India regarding shortfall of sugar production or excess of sugar production..., InterruptIons)...

SHRI PRANAB MUKHERJEE: Sir, I think I nave understood his point. The other Minister will reply to it. I am intervening on alimited question I am not replying to the debate. You can address all the questions to him.

The first point is, where was cheap sugar available? Mr. Shivaji quoted some parties. From the MMTC some offer came. Then they got the address. When it was contacted, it was found that there was a party in that name, but that company had been declared insolvent, it had been liqutdated and some cases were going on against it. Those who are aware of this fact know that particularly to take advantage by opening some letter of credit and get some concessions, they do it Particularly in Brazil, the monthly rate of interest is 48 per cent. When an item is exportable, the interest rate comes down from 48 to 16 per cent. There are son? unscrupulous elements moving around. If tney can enter into some sort of contract, they will try to make money out of that. Therefore, I think the Public Accounts Committee took the right decision to indicate that our transactions should be only with bona fide parties who are registered, who do genuine business even in that case, if we have to pay some more.

Mr. Jaipal Reddy has said that infor mation has been leaked. I think there is • no need to leak. You may look at the type of questions we have to answer here every day If there is an edible oil short age, the first question will be how much I am going to import. You can notice that every year. Look at the fluctuating palm oil prices in Malaysia when India enters into the market. There is no need to leak anything Trade will speculate. Parliament will debate. There, the figu res, the quantum, come out and naturally, it will have its impact. I have no doubt that sugar prices increased substantially when after the 18th April, it known to the world market that India was going to intervene, particularly STCIMMTC not OOL You will notice

that during the period between 15th March, when Mr. Kalp Nath Rai announced the decision of importing sugar on OGL, and 18th April, the movement was slow. You look at the position from 18th April, after 20th April, when it was announced that STC|MMTC was going to intervene. We had to do it for a depression on the domestic market to give a warning to the speculators. It is a double edged sword. This is not a matter of scoring a debating point. This is an area where We shall have to work out a mechanism through which we can, perhaps, effectively intervene and ensure national interests, interests of the national industries consumers and all concerned. Thank you, Mr. Vice-Chairman.

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, Sir... (*Interruptions*).

SHRI BIPLAB DASGUPTA: One small point, Sir. (Interruptions).

SHRI S. JAIPAL REDDY: Will you kindly regulate, Sir?

SHRI BIPLAB DASGUPTA: Sir, this question can only be answered by Commerce Minister. He is very elose to the Prime Minister. Is it not true that the Prime Minister's Office repeatedly asked that the import should be made, arrangement should be made from March 9 and it was not until May 19, that the actual order wag issued? That too after Mr. Kalp Nath Rai cancelled the global twider by order for importing. From March 9 to May 19, for almast two and a half months, no action had been take* by the STC, That is ne. 1. The other point is, is it true that the Prime Minister himself had urged the Minister to balance he deficit by imports and even then action wa« taken and whatever action was taken by the bureaucrats' was perhaps because of the understanding that the Prime Minister wanted it and because of the feeling that if it was delayed, the price of sugar might become uncontrollable? Maybe, the Commerce Minister would care to answer these question.

SHRI PRANAB MUKHERJEE; If the; hon. Member had listened to me care fully, he would have noticed that I have myself stated that the MMTC had imp orted 78,000 tonnes in April, itself from April, to 26th April. The private parties also started importing sugar. I had the whole list of figures. They started importing sugar in March-April. So, the import was taking place. What is the cumulative amount? We were told that the STC and the MMTC had a total import of about 6,36 lakh tonnes and 6.26 lakh tonnes of sugar had been contracted by the private parties. This took place from the day of announcement of OGL. Some contractors entered earlier and some later.

SHRI S. JAIPAL REDDY. The hon. Commerce Minister, I mus\ say, has clarified many matters but he was also admitted many matters because he has said now, "The international price began to rise only from the last week of April." So the STC and the MMTC had all the time in the world between January and April, between March and April. And he admitted that through OGL sufficient quantities could not be contracted. This inabiilty to contract sufficien quantities was known to the Government. There fore, the question arises as to why the STC and the MMTC did nat go in for contracting sufficient imports in March itself. Was it because the question of subsidy was no settled? Why did you allow time te be lost in settling the quesion ef subsidy beween you and Finance Minister?.,. . (Interruptions).

SHRI PRANAB MUKHERJEE: Sir, I think it is fair if he would be replying to the debate... (Interruptions)...

DR. MURLI MANOHAR JOSHI it arises out of your intervention. It was, perhaps, en December 15 when the Cabinet Committee on Prices met, that a decision to import about 15 lakh tonnes of sugar was taken. The proposal was made. Your Ministry participated in that

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[Dr. Murli Manohar Joshi]

meeting and MMTC and STC were asked to import sugar. When there was such a large gap of ten lakh tonnes, what was your Ministry doing? Wasn't it your responsibility to arrange for these imports right after December 15, when there were proposals, when there was a demand, when the Food Ministry was saying like this. What steP⁸ were taken by MMTC and STC >to import? What arrangement was made between STC and MMTC? You your itself said (Interruptions)...

SHRI PRANAB MUKHERIEE: Would you please take your seat now?

This question will be answered by my colleague. He will give the figure. In November this year and also in November, 1993 the production of sugar was more than that in November, 1992. Therefore, the question of taking the decision te import mDecember does not arise at all. The decision was taken on 15th March and the ae'tea was taken thereafter.

SHRI S. VIDUTHALAI VJRUMBI (Tamil Nadu): Mr. Vice-Chainnaa. Sir, the shortfall of sugar was actually noticed by the Government during the month of November, 1993 itself. Sir. in November, 1993 the Cabinet Committee on Prices had instructed the Food Ministry to import sugar for maintaining proper supply throughout the country. Sir, in December the Food Minis* try submitted a statement regarding the production of sugar to the Cabinet Committee On Prices hut the statistics submitted by he Food Minister were rejec-* $F < \ B.y$ 'the Cabinet Committee on Prises. The argument put forth by the Food Minister to the CCP that they can augment the sugar supply within India, i.e. de«nestic production, was also r»>rted by the CCP. Then. Sir in February, I994 the State Trading Corporation V» initiated the negotiations but during the month of March, again.

the CCP has given an instruction—tbm is not the first instruction, but the second instruction-to the Ministry of Food to see that sugar is imported immediately. Then only they woke up. Then, the Food Corporation of India entered the field. They negotiated. Once the negotiations were cancelled by the Ministry, the State Trading Corpora tion took the charge and started nego tiating Sir, what is really the question?' The last Economic Survey has clearly stated that the cultivated area of sugar cane has' actually come down fro m3.82 millioo hectares to 3.62 million hecta re*. The cultivated area of sugar-cane is going to be reduced further by 3 per cent. It wa,» mentioned in the Econo mic Survey. It means that last year itself the Government wag aware of this fact. The hon. Member, from the Treasury Benches said that the sugar production was maintained at 240 miUieB tonnes. The reason attributed for *e price rise is diversion of production from one sector to another sector, that is, from sugar to khandsari and gar. It is not so. If it tied purchased sugar ia the month of November. 1993 instead of May, the Governnetd could have saved more than Rs. 1,000 crores I want to know from the hon. Minister how much quantity of s»*Sr has been purchased by the private trader, from Octefeer to N<*vember 15. Then we cad find if out. The private traders tooting the money of the public. The sugar barons have issued a statement to the Press that they can supply the imported sugar at the cost fixed by the Government uiit at the same time, they have stated that they would not waft with the free-sale quota. I would like to know wheher it is a fact or Sot. Sirmquewtly, the Government has given arothw press information that the Government has negotiated with the sugtar barow and they have agreed to supply the imported sogar. It is sot so. A' fortraght before this information was nrovided by the Government te the P-"ss +V s»par harons himselves had seated the* they would not part with the ttee-^ah cpiota It mean* that they domi*afed the Geverment. how could

they do that? The ex-factory price of was Rs. 772 pet sugar in May, 1991 quintal. Now, the ex-factory rate is Rs. 1,400 quintal. How has it happen ed? How has the Government accepted it? Why has the molasses been decon trolled? What I feel is that if amount realised by the sugar factories by the sale of molasses is entirely credi ted into the sugar factories' accounts, the price of sugar would not have risen 'o Rs. 1.400 at all. There was a bungling between the Ministry and the sugar That is my charge. barons. Therefore, I want to know why the subsidy the maintenance of buffer-stock of sugar has been reduced from Rs. 62 crores to Rs 25 crares in the Bud get. This also gives the infor mation on that. The budgetary pro vision on sugar is going to be cut down. That is another indication for the private traders. Why did the Government allow export of sugar to-the tune of 191-thousand tonnes during the period April-September, 1993 when they came to understand that the country would face a shortage of the commodity? Sir, more than one lakh tonnes of sugar was stacked in several factories. The Government, was not aware of that. The Government said that it was not aware of that. It ought to- have been supplied to the, Government godowns. But the sugar factories have not supplied. Govdoesn't demand from the fac-i eernmem tories that they should supply that one lakh tonnes earmarked for them. Had they supplied that, we would have saved Rs. 126 crores from imports. The Se cretaries are fighting against each other. The PMO fighting with is the Food Ministry. The Pood Ministry, fighting with the STC -and the MMTC on the one hand and the Food Corporation of India on the other hand. When they are engaged in fighting over the issue, <he truth is that we have lost more than Rs. 1,000 crores in terms of foreign exchange. The sugar barons have actually looted the public!

of more than Rs. 1,000 crores. Not only the Food Ministry, not only 'he other Ministries, not. only the PMO. but the entire Cabinet is responsible for this.

(Time bell rings) Just one minute. Sir, This is one of the biggest scams after 1991. Therefore, I accuse that the entire Cabinet is responsible for this scam. A Joint Parliamentary Committee should be constituted to find out the real truth behind this scam and to find out the responsible persons. Accountability and responsibility is the basis of democracy. We should see to it that the people responsible for this type of scam are punished according to the law of the land.

SHRI V. NARAYANASAMY: Are you referring to the scam?

THE VICE-CHAIRMAN (SHRI MD. SALIM); Why are you provoking? You please try to conclude.

SHRI S. VIDUTHALAI VIRUMBI: You people have allowed the sugar barons to loot the public money. (*Interruptions*) .. .You people have allowed them. You have talked about Delhi. The Government of India has reduced the prescribed sugar supply lo Delhi by five per cent. That is why the shortage is more in Delhi. Are you punishing the people of Delhi because they did not vote for you?

SHRI MADAN BHATIA (Nominated): Mr. Vice-Chairman, Sir, a lot has been said about the details Of the production of sugar, the factors which have led to he shortfall or the circum-staneesi in which sugar has to be imported from other countries and 'he various means which were adopted for the import of sugar.

Sir, I am slightly on a different aspect. It is the spirit of the debate on the part of he Opposition which is important. What has characterised the motivating force behind the personal allegations, personal abuses and reckless character assassinations not even excluding the hon. Prime Minister? It is this polical phenomenon of character assassinations, personal political abuses and personal denigration which has characterised the politics of the Opposition for the last

25 years. Ever since 1969 they found it impossible to fight the Congress and the top leaders of the Congress party.

SHRI INDER KUMAR **GUJRAL** (Bihar): May I ask him to yield?

SHRI MADAN BHATIA: I am not vielding.

SHRI INDER KUMAR GUJRAL: Sir, I am not a point of order.

SHRI MADAN BHATIA: Sir, I am on my legs. I am not yielding.

SHRI INDER KUMAR GUJRAL: Sir, I am on a point of order.

SHRI MADAN BHATIA: Mr. Guj-ral, you were not here when these speeches were made.

SHRI INDER KUMAR GUJRAL: Sir, I am on a point of order. He cannot sop me from raising a point of order.

Sir, the hon. Member has mentioned i.bou., the last 25 years. Does it include all thoss years when the Congress party was in the Opposition?

MADAN SHRI BHATIA: Don't worry, I will deal with that aspect. When I say the Opposition, it includes the opposition to the Congress which is the Opposition today. You should have the understanding and the intellect to appreciate what I am saying. It is no use standing up and making a point. Sir, what has happened to the politics of the Opposition? Ever since 1969, the whole politics in this country has been polluted by all these Opposition; parties opposed to the Congress, whose only motivating force has been character assassination of the top leaders of the Congress and the Congress party. This % exactly what is happening today. They did their worst. They did their worst from 1977 'o 1980 to destroy Mrs. Gandhi on the personal level. But, what happened to them? The Janata Parly was simply wiped out from the surface of India. What has happen-

ed to the BJP? The BJP was accusing the Congrts_s party and the leaders of the Congress party on a personal level. They demolished the Babri Masjid and by demolishing the Babri Masjid..... (Interruptions),

श्री नारायण प्रसाद गप्ता (मध्य प्रदेश) श्राज 20 रुपए किलो शक्कर बाजार में बिक रही है, ग्रापकी सरकार को कोई लेना-देना नहों है श्रीर कांग्रेस पार्टी किननी ईमानदार है यह तो दिख रहा है। 20 रुपए किलो जो सरकार शक्कर बिकवा रही है, उसको एक मिनट भी यहां रहने का अधिकार नहीं है।

SHRI MADAN BHATIA: What happened to J he Janata Dal? The Janata Dal was born of in political deceit, political betrayal % hypocrisy and falsehood. What has happened to the Janata Dal today? It is no longer a national party It has been reduced to a regional rump in a few provinces, in a few States of India.

This is the fate of the kind of politics. . ^Interruptions)

SHRI SOMAPPA **BOMMAI** R. (Orissa): Sir, on a point of order... {Interruptions).

SHRI MADAN BHATIA:.. .which has been played by these Opposition parties in the last 25 years... (Interruptions).

SHRI SOMAPPA R. BOMMAI: I want

to raise a point of order... (Interruptions).

SHRI MADAN BHATIA: But the tragedy is... (Interruptions). They haven't learnt lessons from history and they are continuing to indulge in the kind of politics... (Interruptions)

SHRI SOMAPPA R. **BOMMAI** The language that he is using against the Opposition parties objectionable. is Hypocrisy and so on are unparliamentary

and they cannot go on record... (Inter-ruptkma) Secondly, I woold like to ask my friend whether the Congress (I) is a national party? It is not there in Uttar Pradesh, It is not there in Bihar. It is not there in Orissa... (Interruptions) It is not there in West Bengal. It is a small regional party. . . (Interruptions)

SHRI MADAN BHATIA: If the Congress (I) is not a national party. (*Interruptions*), . .

SHRI SOMAPPA R. BOMMAI: It can be thrown out of the country... (*Interruptions*),...

SHRI AJIT P. K. JOGI; Mr. Vice-Chairman, Sir, he cannot even name the head of his party... (*Interruptions*). There are so many heads... (*Interruptions*)

SHRI S. S. AHLUWALIA: Mr. Biju Patnaik was defeated in the Parliamentary election. Mr. Laloo Prasad Yadav was defeated... (Interruptions).

SHRI AJIT P. K. JOGI: Where is your party? Where is your head? (*Interruptions*). Mr. Bommai is temporarily heading a headless party... (*Interruptions*).

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Bhatia, you have two to three minutes only. Please conclude.

SHRI MADAN BHATIA; if they don't interfere, I will finish in five minutes. Sir, this Government has made a constitutional¹ history under the leadership of the hon. Prime Minster, Shri P. V. Narasimha Rao. Never before in the history of Parliamentary democracy was a minority Government able to achieve so much and do so much good to the country as this Government has done in three years under the leadership of Shri P. V. Narasimha Rao. And this is exactly the reason why Shri P. V. Narasimha Rao is again being picked up for personal attacks in the last one* year...(Interruptions). They will have to meet the same fate as happened when, their attacks were directed against Mrs. Gandhi, when Mrs. Gandhi emerged

again as the one leader who completely wiped the Janata party from the surface of politics. It is up to the people... (Interruptions).

THE VICE-CHAIRMAN (.SHRI MD. SALIM): Please, Mr. Virumbi, don't disturb.

SHRI MADAN BHATIA: The people of India have come LO realise. .. (Interruptions).

SHRI NILOTPAL BASU: Has the \'>;ech any-" relevance to sugar at all? (Interruptions)

SHRI MADAN BHATIA: What is the image of Shri P. V. Narasimha Rao? (Interruption.sQ The image of Shri P. V. Narasimha Rao among the people of India is the image of a leader of wisdom, of sagacity, of equanimity. ••(Interruptions)

SHRI SATYA PRAKASH MALA-VIYA: Are we discussing Shri Narasimha Rao here? This is a Short Duration Discussion on sugar and not on the Prime Minister... (Interruptions).

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Bhatia, kindly conclude (Interruptions). Allow him to conclude.

SHRI MADAN BHATIA; They are afraid of the increasing political image of the hon. Prime Minister among the poopl $_{\rm e}$ of India. Therefore they started their political attacks. They started attacking the hon. Prime Minister on the issue of Agni and Prithvi. they miserably failed in this. Then they started attacking him on his proposed visit to the United States. That $b_a d$ also failed. Now, the varted attacking the Prime Minister on the sugar issue.

 \dots (Interruptions)

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Virumbi, please listen to him. Mr. Virumbi... (Interruptions)...

SHRI MADAN BHATIA: They demanded that the Prime Minister should come. Is there a question which cannot be answered by the Minister of Food? By simply making a demand that the Prime Minister should come, they are repeating it like parrots. (Interruptions). . .

THE VICE-CHAIRMAN (SHRI MP. SALIM): Mr. Bhatia, please conclude... (interruptions). . .Mr. Virumbi, Please sit down.

SHRI MADAN BHATIA; Mr. Chairman, I should be allowed to make my The total consumption of poin; clear sugar from 1992 to 1993 was 124 lakh tonnes. In November, 1993. it was estimated by the Ministry of Food on the basis of the figures of the production of sugar cane given by the Ministry of Agriculture, that the total production was going to be in the range of 196 Jakh tonnes. The Government at that time had a buffer-stock sf 31 lakh tonnes of sugar. Therefore, the total sugar estimated by the Ministry of Food in November, 1993 which would be available from 1993 to 1994 was 137 lakh tonnes. The demand estimated was 124 lakh tonnes. No Minister of Food in possibly have his senses could recommended import of sugar in November, 1993. The allegation which is being made by some hon. Members in the Opposition that repeated proposals were made for import of sugar in November, 1993, is nothing but total travesty of truth It is a total falsehood. There was no such proposal at all. On the country, it was estimated that the sugar in the country would be sufficient to meet the demand of the people from 1993 to 1994. It is only in January, 1994 when the Ministry of Food had seen a slight increase in the price of sugar that it swung into action and rec<*unended to the Cabinet that impost., of sugar might become neces-

Then what happened? It was Sub-Committee on Prices of the Cabinet which took the decision in the middle of March that sugar should be brought under OGL. Then, sugar is put 00 OGL. The allegation which has been made that money was sought to be made by particular individuals and particular Ministers becomes to'ally false because every person, every citizen in this coun try is entitled to import sugar from anywhere in the world. If import of sugar is so permissible, if there is some shortage of sugar, I will ask the Oppo sition one simple question: Why did the traders and the not in vestors this country rush in into sugar business end impart it im mediately? They did not do *his because at that particular time although there was some increase in the prices, the did not realise that the price traders would increase to such an extent that they would be able to make profits. Otherwise, the 'raders' would have rushed in and \ it would have been a It is only when the price gold mine. shot up to Rs. 14 and Rs. 14.50 that sugar started being imported by 'he There are 12 biggest private investors. sugar importers in this county. And at what price have they imported? same price at which the suga haft been imported by MMTC and STC. they still have the temerity to say that STC has imported sugar at an exorbi tant price. Yon can make these allegatjoas. basis of these allega On the tions, you can castigate individuals. But that is tile politics of personal abuse have the drawn the atten to which i Mease. tion of this hon.

The last point that I would like *to* say is this. This increase in price is W>t only because of shortage in production for which no Ministry i_s responsible. The shortage in production also arose from two faefe. One is the policy of the Uttar Pradesh Government: Second fact is hoarding of sugar by the traders. I would like to ask the Opposition because some of the Opposition parties ore in power in some Statts: Which State G^rvernawBt—whe-

ther the State Government of West Bengal whether the State Government Of Uttar Pradesh, whether the State Government Of Bihar—took any steps against the hoarding by traders? They did not. And an artificial' shortage of supply was also created by the hoarders. (Interruptions)

SHRI NILOTPAL BASU: Sir, I am on a point of order

SHRI MADAN BHATIA: No action was taken by the State Government against the hoarders.

SHRI NILOTPAL BASU: Sir, I am ca a point of order.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please go to your seat. (Interruptions) Please coudhde.

SHRI MADAN BHATIA: Instead of this, they were raising slogans against the Minister of Food. We have been listening ,•<> those slogans. But it brings nothing but shame that this hon. House has been used for the personal denigration of individuals and political leaders and political figures. They are also your colleagues. You should show some decency before making these allegations, and before shou'ing the slogans. After all^ you can also be on this side. You should show some deceney... (Interruptions),

SHRI AJIT P. K. JOGI: They will never be on this side. Don't worry.

THE VICE-CHAIRMAN (SHRI MD. SALIM): You please conclude.

SHRI MADAN BHATIA: This is all that I have to say.

SHRI S. MUTHU MANI (Tamil Nadu): Mr. Vice-Chairman, Sir, the merent sugar muddle is yet another indent which highlights the callous attitude of the functioning of the Union Government. This has also brought to focus the communication gap within the Council of Ministers. Sir, for She first time since Independence, the na-

tion witnessed such a bizarre incident wherein the Food Minister, the Food Secretary, *the* FCI, the Cabient Secretariat, the Civil Supplies Minister and the Prime Minister's Office accused each othe_r for landing the country on to this avoidable hardship.

Sir, one fails to understand as to what this Government has been doing after knowing well that the sugar production in the country has come down) ofer the year. From 134.11 sakb tonv.es during 1992-93 season, i,t decreased to 106.09 lakh tonnes, and is expected to decrease further to 96 lakh tonnes. Since the Food Ministry already had 'hese figures before it, it incumbent on the part of the Government to have taken necessary measures like import of sugar to save at least the common man from undue hardship. Sir. the use of sugar is no more limited to urban area, and upper and middle classes. Every household is using sugar. And a large chunk of people depend on sugar given through the public dis-tribu'ion system. Since bufferstock of sugar had run out, the common man could not get sugar through PDS. Since the Public Distribution System is maintained by the State Government, they have to bear the wrath of the people for no fault of theirs. Repeated requests from the Government to send the Tamil Nadu Central Pool allocation in advance to meet the requirement had fallen on deaf Even the sugar allocation for the ears. PDS* in Tamil Nadu is based 1981 Census. The Government at the Cen're is never realistic in its approach. O'her-wise, it would not have kept silent for yeads together despi'e repeated appeals by our hon. Chief Minister for increase! allocation on the basis of current population.

Now, that wisdom has dawned so late is no secret. The Government, claims *o have impoted sugar, and the Minister in his statement has said that the upward trend in the open market price of sugar has been arrested. The facts are, however, to -the contrary.

Even in Delhi, under the very nos_e of the Government, sugar is sold at Rs., 18 a kg. The poor people, particularly in the rural areas, are unable to buy sugar. It is time the Government acted in a more responsible way.

Since the Government is responsible for the muddle, I want the Prime Minister to fix responsibility on persons who have failed in their duties and take necessary action to show to the country that this would hot happen ever again.

Thank you, Sir.

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, I must compliment the hon. Member from the other side, Mr. Bhatia, for the nice speech that he has made, because the only conclusion from his speech is that the Governent can fail but accountability cannot be established, persons can be at default but they cannot be named parties can fail but: if criticism is made, it becomes too much political, too much partisan. This is the singular way in which the entire system of .'he country is sought to be eroded, because we are bidding goodbye to the question of accountability. Can it be denied that there has been a tremendous rise in the price of sugar. can it be denied that the sugar price increased because of scarcity, can i* be denied that the increase in the price of sugar has resulted in hardship to the common people? If it is so, on whom should the accountability lie? Who is responsible?

Sir, I hold the Minister of Food singularly responsible for all that has happened. I do not blame the Government in its entirety because the Gov-i ernmem as a whole is not to be held responsible. A section in the Government and some among the Ministers have always been saying that there has to be import of sugar. I do not name the entire bureaucracy because a section of the bureacracy has always been telling the truth, that the country should

import sugar. That there is a scarcity of sugar was very much palpable in October Why? 1993. Because the area under sugarcane plantation was much less in 1993 than it was in 1992, and there was also danger of diversion of the sugarcane. there was a signal for Taken together, particularly scarci'v, and the Government, the Ministry of Food, deliberately slept over the problem of scarcity in order to enable the sugar lobby to reap the benefit and make profit. That is the charge against Government.

The question is being raised, how could we know that there was the need to import sugar? Sir, it was in Octo-ber^November that Mr. Sen, the Secretary of Food, in a straigh'-forward note to the Minister, pleaded for the import of sugar, and the hon. Minister of Food did not allow the note to proceed to the Cabinet Committee on Prices. If I am wrong let there be an inquiry. Let there be a full-fledged inquiry where all the papers related to the sugar scandal may be asked . to be produced. I am, told that the Prime Minister has seized all the papers. If it is so, let there be an inquiry. This is point number one.

Secondly, after that there have been four meetings of the Cabinet Committee on Prices. In most °' the meetings it is the Minister of Food who has opposed 'he ide_a of import of sugar. If I am wrong, let the minutes of -the CPP meeting be placed before parliament of before any impartial enquiry body.

In November, 1993 there was a categorical proposal at least from two Minis'ers. Let me not name them so that they are not embarssed. They pleaded for import of sugar. The Cabinet Committee also pleaded for import of sugar in the CCP meeting in November, 1993. It was ignored. Why was it ignored? It was because Mr. Kalp Nath Rai sta*ed that he wanted one month's time to see whether the production of sugar would ittcreare. He held out a threat of resignation also. He is reported to have said at one point of time, "Sugar

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can be unpented only over my dead body."...[.Interruptions].

Sir, I always plead for proper scrutiny of all the information that I have with me. If there is anything wrong, let there be an inquiry. I plead for an inquiry. Maybe, my information is not true. But, whether i^ is true or no', the Minister of food had-always opposed the idea of import of sugar. It is because of that, despi'e some of his colleagues having a different idea, that no decision on import of sugar could be taken.

I would like to know whether Mr. Sen. Secretary of the Department of Food, had put a note to the Minister and whether that note was allowed to be sent to the CCP or it was prevented from rein" sent to the CCP. What was the reason?

Secondly, Sir, in November, 1993, at least two Ministers—one of them is the Minister of Civil Supplies—suggested, that there should be import of sugar at least for the Public Distribution System. That' was just not done. Who Was responsible for it?

in the next meeting in December, 1993, there was again a proposal. That proposal Was scuttled, and in that meeting...

THE VICE-CHAIRMAN (SHUT MD. SALIM-): You have already consumed double the time you were allotted.

SHRI GURUDAS DAS GUPTA: I am coming to the end.

In that meeting, the Minister of Food Wa\$ instrumental in seeking reduction of the supply of sugar in die open market.

In he third meeting also a proposal was made. In the third meeting one Minister and one important officer said..."

import of sugar is put in the OGL - list, let us import sujsar for the fDS." That suggestion was just turned, down. Before sugar was sought to be! imported for the Pubke Distribution!

System, it was put on the OGL system. As a result, the country lost and it lost heavily.

Not only that; also, when the Government decided to purchase sugar, is it true or not the suggestions were made to purchase sugar from the manufacturing countries and not form the .sugar lobby? Is it true or not that an important Minister of the Government of India sugigeisted, "A neighbouring country does have a surplus stock of 5 lakh tonnes of sugar, and that sugar can be made available to India on request at a reasonable price."? I wan* to know whether that request was turned down because a lobby was active, overactive to purchase sugar from the international lobby?

Therefore, Sir, there % an element of collusion. One part of the Govern deliberately tried scuttle to any move for import of sugar. One part of the Government deliberately over stated the potentiality of the produc tion of sugar. One part of the Govern ment deliberately collided with the international sugar lobby. One nart of the Government gives the handle to the domestic lobby to reap money out of the price increase arising out of .the scarcity. Another part of the Government, they are few in number, had been pleading for import of sugar. Their pleading always has been turned down. It has been turned down because the Minister in charge of Food steed in the way. He is personally liable for not tepOTt-ing the sugar; he is liable for Being instrumental in reducine the supply of sugar in the open market; he is Hablel in suggesting) that the people of India should nest purchase, sitgkr at suchi a low price when the tfriSe of sugar in the international market i« so higfi. He was very much critical because the^, common people were purchasing sugar, at a low price. Therefore, he wanted

to increase the price of sugar at one point of tune. Therefore, putting all these points together, I have no hesitation in saying that the hen. Minister and his importent aides, the principal characters in the bureaucracy, who have been aiding and abetting, should not be allowed to stay in office. if he does not resign, let him face an inquiry. Let the inquiry be headed by an impartial body. I do not mind if they are from the Congress Party. I know there are people in the Congress party who are equally agitated just like us. Therefore, let us not look at the problem from the narrow partisan angle. Tt is a scandal of scandals How long the country is going to aee that money is going to be made by these people at 'he cost of the interest of the nation? money was made out of the Bofors: money was made out of "he securities scandal and money is being made out of the sugar scandal. We want account-ability to be established. We do not want people to g_0 scot-free. In order faestablish accoonfability, it is time for the hon. Minister to leave his office and face n impartial inquiry.

श्री सन्य प्रकाश मालबीय (उत्तर प्रदेश).
मानमीय उपसभाष्यक्ष जी, वर्तमान केन्द्र
सरकार श्रीर प्रधानमंत्री के श्रन्तर्गत इस देश
का जो संसदीय सोकतंत्र का ढांचा है यह
बिलकुल नष्ट हो रहा है। हमारे संसदीय
जोकतंत्र के कुछ सिद्धांत श्रीर प्रक्रियाएं हैं।
वर्तमान मरकार के श्रन्तर्गत एवं मंत्री के
सचिव का क्या रिश्ता होना चाहिए मचिव
से, हक सचिव का दूसरे सचिव से क्या रिश्ता
होना चाहिए या जो पी.एम.श्रो. का का नि
लय है उनका दूसरे सचिवों से क्या रिश्ता
होना चाहिए, सब बिकुल नष्ट हो रहा
है।

उपसभाध्यक्ष महोदय, चीनी का उत्पादन घटने वाला है भीर यह घट रहा है, इसके संबंध में बराबर सरकार को जानकारी ची भीर इस चीज को खाद्य मंत्री जी ने स्वयं भ्रपने वक्तव्य में भी स्वीकार किया है। उन्होंने कहा है कि 1991-92 में चीनी का

उन्पादन 134 लाख 11 हजार टन या. 1992-93 में यह घट कर के 186 साख 9 हजार टन हो गया श्रीर 1993-94 में 96 लाख टन उपादन होने की संभावना बी। लेकिन चीनी की कीमत बराबर वह रही थी माज जैसे कि सभी को जानकारी है कि इस देश में चीनी 20-21 ग्रीर 22 रुपये किली मिल रही है और कहीं कहीं नहीं मिख रही है। लेकिन एक बात मेरी समझ में नहीं भारही है कि अब एक प्रधान सबी जी का दौरा ममरीका के लिए तय नहीं हुआ और ग्रमरीका जाते जाते उन्होंने केबिनेट सचिव को इस बात की हिदायत दी कि चीनी के सकट को दूर किया जाए, उसके पहले कोई कार्यवाही नहीं की गई। 17 मई को एक टेंडर फ्लोट करने का बादेश हुआ। बौर उस समय यह भादेश हुआ जिस समय कल्पना राय जी जैसे कि बताया गया नाजीपुर में चुनाव के दौरे पर थे। मैं जबपाल रेड्डी जी को यह बताना चाहता हूं कि कल्पनाथ राय जी उत्तर प्रदेश में बहुत ही लोकप्रिय हैं। उत्तर प्रदेश में 85 सीटों में सेसे 81 सीटों पर कांब्रेस पार्टी हार गई, केवल चार लोग जीते जिसमें कल्पनाथ जी वे भी हैं। लेकिन नकी प्रतृपस्थिति में, बर्गर इनसे पूर्छे हुए क्लोबल टेंडर जारी कर दिवा नया लेकिन इनकी ग्रन्पस्थिति में, बर्गर इनसे पुछ्रे हुए ग्लोबल टें।र जारी कर दिया नदा। केवल डेट दिन का समय दिया नया। 17 मई, 1994 को टेंडर फ्लोट किया गया जिसमें कहा गया कि 18 मई, 1994 के बारह क्जे से 19 तारीख़ सुबद्ध 9.30 तक फेक्स या टेलेक्स से टेंडर भेजे जा सकते हैं। इस तरह से ग्लोबल टेंडर के स्नत् समय दया गया डेट दन का, 36 घटे का। डेढ दिन का, 36 घटे का क्रीर खास्र सचिव की झोर से इस बात का स्पष्टीकर दिया नया है कि उन्होंने बहुत कोशिक की. लेकिन खाद्य मन्नी चंकि इस देश लापता थे, इसीलिये खाद्य मंत्री साथ सचिव का सम्पर्क नहीं हो षायाः प्राज के जमाने में टेक्नेक्स है, आज के जमाने में कलेक्टर भवेबेबल रहते हैं कमिश्नर भवेलेबल रहते हैं, टेलीफोन हैं, फैक्स हैं, लेकिन खाद्य सचिव का यह कहना कि खाद्य मदी से सम्पर्क नहीं किया जा सका, इस बारे में मामले को सदिग्ध करता है। दूसरी म्रोर मैं इस

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Discussion

म्रोर ध्यान श्राकषित करना हं कि एक कामर्स सेकेटरी है, उन्होंने यह श्रारोप लगाया है कि इस कैबिनेट सेकेटरी पर कि 24 मई, 1994 को जो सचिवों की बैठक हुई उसमें मिनट्स को मिस रिप्रेजेंट किया गया, यानी 24 मई, 1994 को कई सचिवों की बैठक होती है श्रोर उसकी जो कार्यवाही है, उसमें तोड़ मरोड़ करके मिस रिप्रेजेंट किया गया। यह भ्रारोप सेकेटरी ने यहां सीधा-सीधा कामर्स के केबिनेट सेकेटरी पर लगाया तीसरा, जब खाद्य मत्रो लौटकर श्राते हैं, 19 तारीख तक सुबह 11, साढ़े 11 बजे के करीब तो इसका एक इन्टरव्य मैंने पढ़ा है "पायनियर" में 29 मई को कि ये ग्रपने खाद्य सचिव को बुलाते हैं ग्रीर टेण्डर कैन्सिल किया उसको ग्रादेश देने के पहले खाद्य सचिव से कहते हैं।

"I called for the Food Secretary and asked him, "Can you write on the file that The Prime Minister asked the Cabinet Secretariat to import sugar?" He said he could give the answer after half-an-hour. He returned Jo say he could not and at 1.20 P.M. I cancelled the decision to import sugar."

तो मैं यह जोनना चोहता हूं कि जो खाद्य मंत्री ग्रौर खाद्य सचिव के बीच में कामसे सेकेटरी ने ग्रारोप लगाया है, ६सके सिलसिले में ग्राखिर क्या सत्पता है।

उपसमाध्यक्ष (श्री मोहम्मद सलीम) : श्रापको समाप्त करना पड़ेगा ।

श्री सस्य प्रकाश मालवीय : मैं समाप्त तो कर रहा हुं।

दूसरे, 21 मई की रात को जब उन्होंने उस टेण्डर को केन्सिल कर दिया इसके बाद भी जो एफ ब्ली ब्लाइ है उसने ग्लोबल टेण्डर के सिलसिले में एक ग्रार्डर किया और 21 मई की रात को 9 बजे तक खुले रहने का निर्देश दिया। मैं पूछन चाहता हूं कि यह सही है या गलत है और ग्रगर ऐसा

हुआ तो यह किसके निर्देश पर किया गया क्योंकि सबसे बड़ी जो एक्सट्रा कान्स्टीटयशनल भ्रथारिटी भ्राज देश में है वह पी०एम०ग्रो० है, प्रधान मंत्री का कार्यालय है। प्रधान मंत्री का कार्यालय हर मंत्री के कार्य में हस्तक्षेप करता है। प्रधान मंत्री का कार्यालय हर सचिव के कार्य में हस्तक्षेप करता है। पी०एम०ग्रो० को इस बात का ग्रधिकार नहीं है । हमारा कन्सेप्ट है, ज्वाइंट रिस्पांसिबिलिटी का ग्रीर उस फार्म की गर्वनमेंट यहां पर है। हर मंत्री स्वतन्त्र है, फैसला लेने के लिये । लेकिन पगपगपर यहां पर प्रधान मंत्री का जो कार्यालय है वह एक्स्ट्रा कांस्टीट्युशनल अधारिटी है और वह अपने अधिकारों का तथा जो उसके पास ग्रधिकार नहीं है, उनका भी दूरुपयोग करता है।

इसलिये श्रन्त में मैं इन सारे तथ्यों को रखते हुए केवल एक बात की मांग करना चाहता हूं कि यह देश में एक बहुत बड़ा घोटाला है, यहां पर गरीब श्रादमी पिस रहा है, चीनी हमारे शार्वजनिक उत्सवों, शादी श्रौर श्रन्य प्रकार के जो उत्सव होते हैं, उसमें रहती है, हर व्यक्ति को चीनी की जरूरत पड़ती है ग्रौर ग्राज चीनी 20-22 रुपये प्रति मिल रही है, इसलिए मैं मांग करता हं कि जिस तरीके से मृंदड़ा कांड के सिल-सिले में कमीशन ग्राफ इन्क्वायरी एक्ट, 1952 के अन्तर्गत चीफ जस्टिस छागला से जांच करायी गयी थी, उसी तरीके हैंसे इस सारे भामले की जांच कमीशन ग्राफ इन्क्वायरी एक्ट के ग्रन्तर्गत करायी जाये.. (व्यवधान) ... वह राजस्थान सरकार ने करवायी है . . . (**व्यवधान**)

श्रंत में मैं इस बात की मांग करता हूं कि जांच श्रायोग श्रिधिनयम, 1952 के श्रन्तगंत इस सारे मामले की जांच सर्वोच्च न्यायालय के एक सिटिंग जज से करायी जाए, तभी सारा मामला देश के सामने साफ होगा कि इसमें प्रधान मंत्री दोषी है, खाद्य मंत्री दोषी है, खाद्य सचिब दोषी है या कामर्स सेकेंटरी दोषी है या प्रधान मंत्री का कार्यालय दोषी है।

श्री जनेश्वर मिश्र : (उत्तर प्रदेश) : इपसभाध्यक्ष जी, कल, जो हमारे बुजग

[श्री जनेश्वर मिश्र]

श्रौर भा०ज०पा० के मैम्बर हैं। विष्णु कान्त शास्त्री जी उन्होंने हमसे यहां ग्राकर कहा कि तुम चीनी के सवाल पर भी नहीं बोलोंगे? तो हम उनका भाव समझ गये। उनका भाव था कि उत्तर प्रदेश में कांग्रेस पार्टी मुलायम सिंह की सरकार को समर्थन करतीं है इसलिए हम पर आरोप या कि तुम स्रोग चुप रहते हो भ्रौर उन्होंने कहा कि देश भर की जनता चीनी के मामले में तबाह है और तुम नहीं बोलोगे। यो उन के बोलने कामतलब थावे लोग जिस तरह के नारे लगा रहे थे---चीनी चोर गद्दी छोडो ग्रौर पता नहीं क्या-क्या उस हल्ले गुल्ले में हम भी हिस्सा लेते, हमारी पार्टी भी हिस्सा लेती । 5 P.M. पहले तो मैं यह स्पष्ट कर दूं कि मुल्क की ग्राम जनता के सवाल पर, चाहे वह हमारे समर्थक लोग रहे हों, चाहे विरोधी रहे हों, जब राजनीति में निर्णय समाजवादी पार्टी का ब्रादमी लेगा तो वह किसी पक्षपात के चक्कर में नहीं फसने वाला । लेकिन मैं **अब पूछना चाह**ना हूं कि श्रपने लोगों से, श्रपने से मेरा मतलब विपक्ष के लोगों से है, कल जो गर्मी थी, ग्रीर.....(व्यवद्यान)

श्री सत्य प्रकाश मालवीय : भा०ज० पा० को विपक्ष मानते हैं या नहीं ?

श्री जनेश्वर मिश्र : ग्रुपने लोगों को, भा०ज०पा० भी विपक्ष में बैठती हैं, उन सब लोगों से कि कल जो गर्मी थी कि कल्पनाथ राय जवाब देने के लिए उचित ग्रादमी नहीं, इनसे स्पब्टीकरण हम लोग नहीं मांगेंगे, सीधे प्रधान मंत्री द्याएं, ग्राज हमको स्पब्टीकरण देना है कि हम क्यों कल्पनाथ राय से स्पष्टीकरण के लिए श्रौर उस बहस का जवाब लेने के लिए मजबूर हो गए? यह क्यों? दूसरी तरफ सरकार से कहंगा, कल्पनाथराय तो उस सरकार के छोटे मंत्री हैं, इनसे बड़ी सरकार है, जो नंबर एक पर लोग बैठा करते हैं उनसे, ग्रगर बाजार में चीनी ठीक भाव पर मिलती रहती, गेहं के मौसम में मैं कल्पनाथ राय जी का बयान पढ़ता या कि खाद्यान्त के मामले में हिन्दुस्तान स्वावलंबी हो गया,

श्रब हम कहीं से नहीं मंगायेंगे। जब हमारे यहां गेहं ठीक से पैदा होगा हालांकि सरकार गेहूं पैदा नहीं करती, सरकार गन्ना पैदा नहीं करती, चीनी पैदा नहीं करती, वह किसान करता है, मजदूर करता है, कारखाना करता है, लेकिन जब पैदावार ठीक होती है तब तो सरकार ग्रपने पर सेहरा लेती है ग्रीर जब पैदावार घट जाती हैं तो उसके बाद एक-दूसरे की तरफ सरकार झांकने लगती है। पहले जैसा कि मालवीय जी ने ग्रीर कई मैंबरों ने बताया कि खाद्य मंत्री ने, माननीय मंत्री जी ने भ्रपने सर्विवालय के कई बड़े धाफिसरों की तरफ ऊंगली उठाया है कि इन-इन सब का कसूर है। अपने मन से इन सब ने चीनी बाहर से मंगाने का फॅसला कर लिया। हम से सलाह तक नहीं लिया ग्रभी मैं सुन रहा था प्रणव मुखर्जी साहब को, इन्होंने कहा कि **मार्च** के महीने में श्रौर बयान भी कह रहा है कि मार्च के महीने में सदन को और संसद को बता दिया गया था कि चीनी बाहर से मंगाई जाएगी, कमी पड़ रही हैं। विपक्ष कह रहा है कि **नवंबर** अक्तूबर से, इनका सचिवालय कह रहा है कि ग्रक्तूबर से चीनी की कमी पड़ने वाली है, खुट कल्पनाथ राय जीका वक्तव्य है जिसको हमने पढ़ा है, दोतीन साल पहले से जिस तरह से गन्ने का उत्पादन घट रहा है, चीनी का उत्पादन घट रहा है, इनको एहसास हो गया था कि श्रव चीनी कम हो जाएगी, बाहर से मंगाना है, इन्होंने ग्रपने वक्तव्य में कहा है, कुछ तो ग्रारोप लगाया पहले ग्रपने सचिवालय पर लगाया, फूड कार्पोरेशन पर लगाया। स्रव इन्होंने कहा है कि उत्तर प्रदेश में यह जो गुड़-खांडसारी के किसान हैं इनको छुट दे दी गई। इनकी बन्नी बढ़ गई इसलिए चीनी की पदाबार कम हो गई। किंसानों ने गन्ना कारखानों को कम दिया ग्रीर महाराष्ट्र में गन्ना कम पैदा हुआ, यह इन्होंने ग्रपने वक्तव्य में कहा है। मैं इसको पढ़ रहा था और तब से मुलायम सिंह पर यह भ्रारोप बनाने की कोश्रिक्ष, उनकी सरकार पर यह श्रारोप बनाने की कोशिक्ष कि गुड़-खांडसारी पर पाबंदी

नहीं लगाया, छट दे दिया इसलिए चीनी का बाजार खरोब हो गया। पहले इनका सचिव, उसके बाद उत्तर प्रदेश की सरकार से, फिर और किसी से हमने सुना कि बंगाल की सरकार से, फिर और किसी से हमने सुना कि राजस्थान की सरकार ये सारी विरोधी पार्टी की सरकारें हैं इन्होंने महाशब्द की सरकार के बारे में नहीं कहा, क्यों कि वहां इनकी पार्टी की सरकार है। तो ऐसे नहीं चलेगा। इसके बारे में ग्रंपनी दृष्टि साफ करनी पड़ेगी। एक संदेश चला गया इस सदन के भार्फत भीर सदन के मार्फत नहीं लगातार एक महीने से ग्रखबार की मार्फत जिस तरह से मंत्रालय ने अपने आफिसरों को कभी पागल कह कर विभूषित किया है ग्रखबारों में, कभी सनकी कह कर, कभी बेईमान कह कर विभिषत किया है, एक संदेश चला गया है कि हिन्द्स्तान का चीनी उद्योग उपभोक्ता के सिर पर एक मजा कर रहा है जिसमें ग्रफसरशाह, नेताशाह मौर थैलीशाह इन तीनों की साजिश चल रही है। तीन लोगों के तिगडढे में आज चीनी का उपभोक्ता फंसा है। नेताशह, ग्रफसरशाह भ्रौर थैलीशाह। ग्रफसर को अक है, घंटी ग्रापने बजा दिया हैं तो मैं श्रपनी बात खत्म कर रहा हं...(ब्यवधान) मेडन नहीं है, लेकिन हम ग्रपनी बात कह देना चाहते थे। जल्दी-जल्दी में कहेंगे। ग्रफसर को शक हैं मिनिस्टर पर कि ग्रमर इससे पूछकर बाहर से चीनी मंगाएंगे तो यह मेंगाने नहीं देगा। मिनिस्टर को अक है ग्रफसर पर कि बाहर से जो चीनी मंगा रहा है, इसमें दलाली खाएगा। अपने मन से मंगा रहा है । हिंदुस्तान के **जखीरेबाजों पर शिकायत हो रही है** कि क्यों नहीं राज्य सरकारें इन अखीरे-बाजों पर पाबैदी लगातीं।

उपसभाध्यक्ष, जी 20 रुपए किलो हो नयी जीती हो गयी, 22 रुपए किलो हो नयी और आप जातते हैं कि शादी के मौके पर यह चीती की कमी हर नरीब सादमी को खलती है। तो उसका जबाब भी सरकार को ही देना पड़ेगा। हम विरोधी पार्टी के लोगों को नहीं देना है। हम तो आपकी आलोचना करेंगे,

इस्रीलिए हम विरोध में हैं भौर भालोचना भी सिर्फ इस तरह से नहीं करेंगे बल्कि सरकारी पार्टी के लोग भौर हमारे मिल जब चुनाव लड़ने जाते हैं, कल्पनाथ राय जी, भभी गाजीपुर के इंचाजं थे मालवीय जी, भभी-भभी यह चुनाव हुआ है ग्रौर उस गाजीपुर में इनकी पार्टी को 3 हजार वोट मिले हैं। यह उसके इंचाजं भी थे।

श्री सत्य प्रकाश मालवीय: 2 हजार।

श्री <mark>साखन लाल फोतेदारः सा</mark>ढ़े 3 हजार।

श्री जनेश्वर मिश्रः ग्रम साढे तीन, दो भौर ढाई में कोई फर्क नहीं हुआ। इसका कोई मायने महीं हुन्ना, लेकिन इनको सोचना पड़ेगा कि देश को जनता जो चीनी खाली है, उसका जो दर्द है बह रंग लाता है। भ्रापका बोट इसलिए नहीं घट गया है कि मुलायम सिंह जी की सरकार बन गयी है ग्रीर श्राप उसकी मदद कर रहे हैं बल्कि इसलिए भी कि जो दिल्ली से बाप नीति चलाते हैं, उससे खाने-पीने की चीओं पर लोगों का गुस्सा बढ़ रहा है। हो सकता है कि इस सदन में विपक्ष की गर्मी ठंडी हो गयी हो। श्राज नारेबाजी नहीं हुई। फिर कल्पनाथ राय जी यहां बहस का जवाब देते ग्रौर वह गर्मी ठंडी हो जाय, लेकिन आदमी का जो दर्द होता है, वह धीरे-धीरे पकते-पकते, चार साल, छै: साल के बाद बगावत के रूप में उभरता है, जन-आक्रोश के रूप में उमड़ता है ग्रीर एक मुद्दा बन जाता है। उपसंभा-ध्यक्ष जी, जो लोग भी सरकार चलाते हैं, वह यह मानकर चलाते हैं कि वह चुनाव फिर जीत लेंगे। उसके लिए उन्हें वैसा चाहिए, लेकिन वह पैसा-वैसा बहुत काम नहीं करता। उसके कोई बहुत मायने नहीं होते।

उपसभाध्यक्ष जी, प्रभी मंत्रीजी ने अयने वस्सब्द में कहा है कि एक महीने के ग्रंदर, जबसे यह चीनी बाहर से ग्राने लगी है, तब से चीनी के भाव में गिरावट ग्राई है। मैं उसको ध्यान से पढ़ रहा

था कि कितनी गिरावट छाई है। उसमें जो रेंज इन्होंने दिखायी है, उसके प्रनुसार "एस" ग्रेड की चीनी का योक मूल्य मई, 1994 की स्थिति के अनुसार वह 1483 से 1830 इपए प्रति क्लिंटल के रेट में चल रही थी, वह घटकर 1994 की स्थिति के अनुसार 1463 से 1565 रुपए के रेज में आ गयी यानी एक **क्विंटल पर 20 रुपया, 15** रुपया घटा है। यह एक किलो पर 4 ब्राने, 8 भ्राने पड़ता है, इससे ज्यादा नहीं। उपसमाध्यक्ष जी, एक तरफ तो जब यह सत्ता में ग्राए थे तब चीनी 6 रुपए किलो विक रही थी भीर भाज विक रही है 22 रुपए किलो। यह हमको गणित पढ़ा रहे हैं कि 8 अपने और 4 आने के हिसाब से चीनी घट रही है। हमें कल्पनाच राय जी या नरसिंह राव जी यही अवस्तासन देते कि जब वह कुर्सी पर बैठे थ, उस समय के भाव पर चीती का भाव कर देंगे तो भी सपक्ष में श्राता। थ्रव खोडसारी पैदा करने वाले गरीब किसानों को दोव देने से काम नहीं चलेगा। उ. समय हम लोगों की सरकार नहीं थी। पंत जो की सरकार थी ग्रीर रकी ब्रहमद किदवई उस समय खाद्य मंत्री थे। उत्तर प्रदेश में चीनी श्रौर गन्ने की कीमत तय करने के लिए **उनकी एक कमेटी बनी। उस कमेटी** में उन्होंने बताया कि जितने श्राने मन गन्ना बिके, उतने स्पए मन चीनी विकनी षाहिए यानी गन्ना से चीनी तक 16 गुने का फासला होना चाहिए। उपसभा-यष्ट्रयक्ष जी, उन दिनों नवा पैसा, यह सी पैसे वाला नहीं चलता था। वह रफी अहमद किदवई हम लोगों के नेता नहीं थे। वह कांग्रेस पार्टी के नेता थे धीर उस समय कांग्रेस पार्टी की सरकार थी। श्रगर गन्ना पैदा करने वाला किसान गृह मानता है कि, वह जो चीनी कारखानेदार को देता है तो उसका पेट नहीं भरता ग्रीर जो सिनाई के रेट बढ़े हैं, खाद के दाम बढ़े हैं तो वह अपने घर में अगर गुड़ पैदा करता है, तो क्या गुनाह करता है? उसकी तरफ

उंगली उठाने की आज क्या जकरत पढ़ गयी?

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उपसभाध्यक्ष महोदय, श्राखिर में इन्होंने स्वीकार भी किया है कि चीनी की कमी को दूर करने के लिए गुड़ जैसी मीठी चीजों को बाजार में उपलब्ध कराने की कोशिश भी की जा रही है। इन्होंने यह अपने बयान में कहा है। म्राप एक तरफ गुड़ को स्वीकार भी करते हैं कि चीनें की कमी को दूर करने के लिए इसकी उपलब्धता बढ़ायी जाएगी और दूसरी तरक गुड़ पैदा करने वालों को यह दोष देते हैं कि इन्होंने खांडसारी श्रीर गुड़ ज्यादा पैदा कर दिया। उसका बाजार में मादागमन बढ़ गया, इसलिए चीनी का उत्पादन कम हो गया। तो हम यह मानकर चलते हैं कि इस समय जो लोग सरकार चला रहे हैं, उनकी सोच किसान विरोधी है। उनके ऊपर कई तरह के ब्रारोप लगे हैं, लांछन लगा है ग्रीर उस लांछन और आरोप को देखते हुए...(ब्यवधान) ...

श्री शिवाजीराव गिरिधर पाटिल: एक मिनट। हमने यह कभी नहीं कहा है कि गुड़ बंद हो। यह तो देडिजनल है और वह फंडामेंटल राइट है किसान का। खांडसारी के बारे में कहते हैं क्योंकि खांडसारी वाले जब गन्ना ज्यादा होता है तो कौड़ी की कीमत में गन्ना लेते हैं और जब कम होता है तो ज्यादा कीमत में लेते हैं। तो आप खांडसारी की बात बोलिए। हमने गुड़ की बात नहीं कही है।

श्री जनेश्वर मिश्र : इसमें गुड़ भी लिखा हुआ है। इस वक्त श्रा को श्राप पढ़ लीजिएगा, गुड़ धौर खांडसारी दोनों है। केवल खांडसारी नहीं है, लेकिन यह सच है कि गन्ना खरीदने वाला किसान जब गुड़ पैदा करने लगता है, खांडसारी पैदा करने लगता है तो बीनी पैदा करने वाले कारखानेदार की झांख में वह खटकने लगता है। एक बीनी की लाबी होती है इस देश में, जो गुड़ को पसंद नहीं करती, खांडसारी को पसंद नहीं करती।

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उपाध्यक्ष महोदय माननीय सदस्य ने प्रगर मझे टोक दिया तो अच्छा ही किया। यह दो लाबी लड़ती रहती है। एक किसान लाबी होती है और कारखानेदार की लाबी होती है। विषक्ष ने जो मांग की है, इस पर एक निष्पक्ष जांच होनी चाहिए क्योंकि देश की जनता जो चीनी खा रही है, वह बहुत कड़वाहट से खा रही है। उसके दिल में ५६ हो रहा है कि यह जो दिल्ली में बैठे हुए लोग हैं, जिसमें हम लोग भी हिस्सेदार हैं, यह मत मानकर चिलएगा कि हम लोग हिस्सेदार नहीं माने जाते, उनका ध्यान नहीं रखते। हम सब के सब दोषी होंगे अगर कोई जांच करके जनता के सामने दस्तावेज नहीं गया कि सरकार, संसद और देश को चलाने बाले लोग निष्पक्ष थे, किन्त कई मजदरियों के कारण चीनीं के दामे बह गए। ग्रगर यह संदेश देश की जनता के सामने एक दस्तावेज के रूप में. कमेटी की रिपोर्ट की शक्ल में नहीं गया तो हम लोग बहुत बड़े दोषो होंगे ग्रौर उस दोव का खाँमियाजा ग्राज नहीं बल्कि दो साल बाद, पाच साल बाद हमको भगतना पड़ेगा।

ग्राएने समय दिया, ग्रापका बहुत धन्यवाद ।

SHRI G. G. SWELL (Meghalaya): Mr. Vice-Chairman, so much of heat, passion and anger were generated over sugar. I hope I will be able to import sanity and rationality within the few minutes that I have at my disposal. My first question to the Minister is: Does he feel honorrabl-., that he is still Minister? (Intermptioin). I am putting a question to you. I repeat: Do you feel honourably that you are still a Minister? You can answer that question. Sir, yesterday during his intervention in the Lok Sabha he is reported to have thrown up his hands and said and I quofe:

"What Can I, as a Minister, do when in a democracy officials take ded?io% involving Rs. 400 crores?"

It is a candid admission of his helplessness. It is a candid admission that he is in conflict with his own officials. (Interruptions). It is a candid admission that even at this stage he is against import. I would like him to answer this question: Is it a fact that in Novemper last year his FOod Secretary had put up a leter to him to be put up to the Cabinet, Cabinet Committee On Prices, that there was a serious shortage of sugar in 'he country and that import was necessary? Is it not a fact that he not only did not forwarrd that letter to the Cabinet Committee on Prices, but he also had that let'er changed iNto asking for more assistance for the production of sugar within this:, country at this late s⁺age? I would like him to say, 'Yes' or 'No'. Even in the month of December he reported to the Cabinet Committee on Prices. These are his words. I auote:

on import of

Sugar

"As per the latest estimate, the production of sugar was expected to be around 107 lakh tonnes in the year 1993-94."

He made noises that the production would go up even to 115 lakh tonnes. That was his report to the Cabinet Committee on Prices. You look at his statement which he made yesterday where he said that the sugar production came down from 134 lakh tonnes in 1991-92 to 106 lakh tonnes in 1992-93 and now it has come down to 96 lakh tonnes. It this not a missta'ement? Is this not an attempt to cover-up? Does it not prove that it is an attempt to create a false sence of complacency for which you are responsible because you have a lobby of vested interests, i.e. your friends. *he sugar mill owners. There are so many names. I would like to know from the hon. Minister whether the Prime Minister has taken action to clip his wings. This paper says that the PMO has set up three Committees. The fir*t Committee is set up under the Chairnwnsrijp of the Commerce Secretary. 5?hri Tejinder Khanna. It is expected to take all decisions concerning

[Shri G. G. Swell]

the import of sugar, not you, Mr. Minister. The second Committee that has been set up is to ensure adequate! availability of sugar under the PDS. It has been set op under the Chairman ship of another person. The third Commitee is set up to coordinate act-vities concerning macro management of suga_r crisis_f the overall management, not the management relating to one or two sugar mill owners who are your friends. Is it not clipping of your wings? What else have you got to do? Short of dropping you from the Cabinet, the Minister has taken away all' your powers.

SHRI GURUDAS DAS GUPTA: He is the most powerful man. He is the most powerful man by having the most powerful lobby. How can he be powerless?

SHRI G. G. SWELL: Now, I would like to know, Sir, whether there is any sense of selfrespect in the Minister. How can he remain in office? (*Interruptions*)

SHRI GURUDAS DAS GUPTA: That is the most scarce commodity in the country.

SHRI S, JAIPAL REDDY: That is to be imported through OGL. . (*Interruption*).

SHRI N. E. BALRAM; And the F'n-a'nce Minister will help us... *Interrup. tions*).

SHRI GURUDAS GUPTA: For that, you must put a question to hon. Maa-molnn Singhji whether he is ready to put this On the list of OGL...(Inter-tions)...

SHRI G. G. SWELL: Since you have rang the bell... (*Interruptions*)

SHRI SATISH AGARWAL; He can only assure a duty free import.. .(Interruptions).

SHRI GURUDAS DAS GUPTA: I can assure ytu that it is definitely available in man? of the Western countries for

which the hon. Finance Minister ishav-ign the greatest regard. You-can have it in abundance.

SHRI G. G. SWELL: Sir, since yon have rung the bell, I would like to conclude in two or three or four seconds. I am not one of those who blame the entire Government for all that has happened. But somebody has to be held responsible. Who is to be held responsible? When there are precedents in the country, when even the Minister was not directly involved, yet because something wrong had taken place within his Ministry. . . (Interruptions).

SHRI GURUDAS DAS GUPTA: It is the market condition which is to be blamed and not the Minister.

SHRI G. G. SWELL: I am talking of the precedents... (Interruptions)

THE VICE-CHAIRMAN (SHRI MD. SALiM): Allow him to conclude.

SHRI G. G. SWELL: When something wrong had happened in the Ministry and although the Minister was not directly involved in it, yet the Minister had taken moral responsibility and had resigned. We have here the instance of the Finance Minister—there may be controversies about that—when he did offer his resignation. Now, here I am saving: not only myself, the entire House and also the Prime Minister are pointing their fingers at you. I would like to know whether you honourably feel that you are still the Minister. Please consider. Sir, if he still Conitinues to be the Minister, what is he going to do to repair the damage? How much the people of India have had to pay in terms of this increase, abnormal increase, in the price o fsugar? How many crores of rupees the people of India paid as a result of your delay and your bungling. (Interruptions) I am not Coming to the Commerce Minister and the Finance Minister requesting for subsidy and all that. It was because of your bungling and because of all these kinds of publicity, the international sugar lobby

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has raised the price of sugar from 250 dollars per tonne to over 400 dollars per tonne. The country needs an answer for all these things. Who is responsible? It is you who are responsible. How are you going to repair the damage? That is all. Thank you very much, Sir.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri Jagmohan. Your name was given but the entire time has been consumed by the Member of the U-P-G.

SHRI JAGMOHAN (Nominated): Sir. I had to raise a number of points but they have already been raised. The only point which has not been mentioned out of the list which I have is about public servants and I have to speak on behalf of them. What has happened in this case is that the public servants have been publicly rebuked and they have no defence. Apart from the personal affront to the officer concerned, my worry is that this will further deteriorate the morale of the services, their effectiveness and their efficiency. I think that this is a very important aspect today. Quite a lot of Indian problems are due to inefficiency, ineffectiveness lack of confidence in the officers and the rift that is there within the administration. I think this type of a thing that is hap-i pening is not good for the country. Also While making public statements, we should display a greater maturity because this has a very great impact on the public servants. The that I would like second point emphasise is that this type of problem can be inquired into by a commission of inquiry only or by a committee which has the power to interrogate, question, cross-examine, see 'he files and then come to the conclusion. You cannot just come to conclusions on the basis of •reports as to how far the officials were responsible, how rar the other were was responsible. In this people connection, I remind you of one tthing. When the LIC scandal took place, it was only an item. But Pandit Nehru had *no* hesitation in ordering on enquiry. Mr. T. T. Krishnamachari owned the responsibility and he resigned. It was later

decided that he was not the person who took the final decision in the matter. Since you have given me only one minute, I would like to confine myself to these three points.

Thank you, Mr. Vice-Chairman.

(अपसमापति महोदया, पीठातीत हुई) १ 🍇 🍇

ি औरिकामाय सिष्ट (उत्तर प्रदेश): महोदया, भारत सरकार के खाद्य मंत्री के द्वारा दिए गए दनसम्य पर स्नाज इस सम्मानित सदन में चर्चा हो रही है। हमारे विद्वान सदस्यों ने बहुत से महत्वपूर्ण विद्यों की भीर इस सदन का ध्यान श्राकिषित किया है। मैं उन दिव्हीं की चर्चा करके उनको पुनः दोहराना सहीं चाहता हूं लेकिन यह बात सच है कि इस कांग्रेस सरकार के रहते कई घोटाले प्रकाश में आए हैं। संसद के दोनों सदनों में उन पर गंभीर चर्चाएं भी हई हैं श्रौर कई ग्रायोग भी जांच के लिए बैठे, ज्वाइंट पालियामेंटरी कमेटीज बैठीं लेकिन जांच के द्वारा कुछ भी निकलकर बाहर नहीं ग्राया और किसी के ऊपर भी उन घोटालों की जिम्मेदारी सुनिश्चित नहीं हो पाई। उसका परिणाम यह हम्रा कि आज की राजनीति और आज के राजनीतिज्ञों पर से जनसामान्य का विर-वास उठता जा रहा है। श्राज सारे देश में इस बात की चर्चा हो रही है कि देश में चीनी की कीमतें इतनी तेजी के साथ क्यों बढ़ रही हैं। निश्चित रूप से कहीं न कहीं घोटाला है चाहे वह सरकार के किसी प्रतिनिधि के द्वारा हो अथवा ब्यरोन्नेसी के हारा हो लेकिन कहीं न कहीं कोई गड़वड़ी है जिसके कारण चीनी की कीमत इतनी तेजी के साथ बढ़ रही है। ग्राज इस विषय पर हम सब बैठकर गंभीरतापूर्वक चर्चा कर रहे हैं लेकिन मैं जानता हूं कि देश की अंदता को यह विश्वास होगा कि भले ही संसद में चर्चा हो जाए, भले ही कोई कमीशन इंक्वायरी के लिए बैठा दिया जाए लेकिन इन बढ़ती हुई कीमतों के लिए जिम्मेदार कौन है, इसे कदापि सुनिष्टिचत नहीं किया जाएगा। न तो किसी को इसके लिए जिम्मेदार ठहराया जाएगा और न तो उसकी बंडित किया जाएगा।

महोदया, मैं उन बिंदुग्रों की ग्रोर अपने को नहीं ले जाना चाहता हं जिनकी श्रीर हमारे विद्वान सदस्यों ने इस सदन का ध्यान ग्राकपित किया है लेकिन प्रधानमंत्री जी ने इसी सदन में एक वक्तव्य दिया था। उन्होंने कहा या कि सारी वस्तुम्रों की कीमतें अब बढ़ती हैं तो उसके पीछे मुल कारण यह होता है कि मांग ग्रधिक होती है और श्रापूर्ति कम होती है। अर्थशास्त्र के इस सिद्धांत से कहीं पर हमारी रंचमाल भी ग्रसहमति नहीं हो स्कती। क्रर्थशास्त्र का यह सिखांत सही है कि यदि हिमांड बढ़ेगी, सप्लाई कम होगी तो रवाभाविका है कि इस शियल कमोडिटीज की कीमतें बढ़ेंगी लेकिन सवाल यह पैदा होता है कि हमारा यह देश किसानों का देश है। यहां 75 फीसदी जनता खेती पर निर्भर करती है श्रौर बहुत बड़ी जनता यह मानकर घलती है कि गन्ने की खेती इस प्रकार की खेती है कि जिसके द्वारा हम श्रम्छी कीमत, लाभकारी कीमत हासिल कर सकते हैं लेकिन दुर्भाग्य यह है कि हमारे देश में गन्ता किसानों को जैसा लाभकारी मृत्य **मिलना चा**हिए, वह नहीं मिल पा रहा है।

यय कुछ अंकिडे खाद्य मंत्री महोदय ने ग्रपने वक्तव्य में दिए हैं कि 1991-92 में दहां पर 134 लाख मीटिवः टन चीनी का उत्पादन होता था जो 1992-93 में 106 लाख टन हो गया श्रौर फिर 1993-94 में घटकर कुछ ग्रौर हो गया। यह लगातार घटता जा रहा है, उन्होंने भ्रपने वन्तव्य में इस बात को स्वीकारा है ग्रीर इसके दो कारण उन्होंने बताए हैं। एक कारण तो यह बताया है कि गुड़ ग्रीर खांडसारी के जो निर्माता हैं, उन निर्माताओं की ग्रोर गन्ना किसान ग्रपने गन्ने को डाईवर्ट कर देता है, उनको बंच देता है। इसलिए चीनी मिलों की तरफ गन्ना नहीं पहुंच पाता है। यह एक बड़ा कारण है, यह एक म्ल कारण है जिसकी वजह से चीनी का उत्पादन गिर रहा है । चीनी का उत्पादन गिर रहा है। लेकिन हमें यह भी गंभीरतापूर्वक विचार करना होगा कि चीनी का उत्पादन क्यों लिए

रहा है। वह है गन्ना, गुड़ श्रौर खांडसारी के निर्माताओं की तरफ डाइवर्ट हो जाने के कारण। इसका कारण क्या है श इसका कारण यह है कि चीनी मिलें उन को लाभकारी मृत्य नहीं दे पाती है। इसलिए किसानों को जहां भी अपना लाभकारी मुल्य मिलता है वे वहां पर ग्रपने गन्ने को ले जाकर बेचते हैं। इसलिए लाभकारी मुल्य न मिलते का सिलसिला एक लंबे समय से चला ग्रा रहा है। लेकिन हम जब चीनी की नीति का निर्धारण करते हैं तो चीनी निर्माताओं के हितों का ध्यान रखकर करते हैं, गन्ने के उत्पादन करने वाले किसानों ग्रौर उपभोक्ताग्रों का हम ध्यान नहीं रखते हैं। केवल शगर लॉबी को ध्यान में रख कर श्रपनी नीतियां बनाने का काम करते हैं क्योंकि इसी शुगर लॉवी के द्वारा चुनाव लड़ने के लिए चंदा मिलता है, इसी शुगर लॉबी के द्वारा ग्रपनी राजनीतिक गति-विधियां चलाने के लिए चंदा मिलता है। इसलिए हम उपभोक्तायों **धौर** किसानों की उपेक्षा करते हैं। ऋगर **मांग** के ग्रनरूप हम गन्ने का उत्पादन नहीं बढ़ाएंगे तो दाम बढेंगे। लेकिन म्राप ने लाइसेंस प्रणाली में चीनी उद्योग को वांध रखा है। मुझे स्मरण है कि उत्तर प्रदेश में अब हमारी पार्टी की सरकार थी तो उस समझ 50 चीनी मिलों को लाइसेंस देने के लिए हमने अनुरोध किया था भारत सरकार से लेकिन एक भी चीनी मिल को लाइसस नहीं दिया गया। तो कैसे हम चीनी का उत्पादन बढ़ाएंगे, कैसे चीनी का दाम इस देश में कम करेंगे। यदि जान बुझकर इस चीनी के संकट को हव बन(ए रखना चाहते है, यह सरकार चीनी के संकट को बनाए रखकर चाहती हैं, कि हम को चीनी विदेशों से इंपोर्ट करने का ग्रवसर मिले तो जब चीनी का ग्रायात करने का भ्रवसर मिलेगा तो निश्चित रूप से उस में कमीशन का भी अबसर भिलेगा । इस लिए आनध्इकर ऐसे नीति आप बनाते है, यह केवल किताबी नीति है, किताबी कमी है चीची की। हकारा यह कहना

है कि चीनी उद्योग की लाइसेंस से मुक्त कर दें तभी जाकर चीनी संकट से श्राप इस देश को उबार सकते हैं।

महीदय हमारी सरकार ने डिकंटोल कर दिया मोलेसेज को, शीरे को । उस का परिणाम यह हुआ कि शीरे की कीमतें 5 से 6 गनी अधिक बढ गई न्नीर म्राज स्थिति यहँहै कि उस की कीमतें 15 से 20 गुना बढ़, गई हैं। उसका लाभ किस को मिला? इसका लाभ मिला चीनी के मिल मालिकों को। जो शराब बनाते हैं, शीरे की कीमतें बढ़ जाने से उन्होंने शीरे से शराब का निर्माण करना बंद कर दिया. लेकिन उन्होंने गुड़ का उपयोग शुरू कर दिया। स्वाभाविक है कि जहां चीनी की कीमतें देजी के साथ बढ़रही हैं तो उस समय सामान्य लोग जो गुड़ भीर खांडसारी का प्रयोग करते थे, जो गरीब सोग गुड़ श्रौर खाडसारी से श्रपना मुंद मीठा किया करते थे, इन के दाम बढ़ जाने के कारण शुभ ब्रवसरों पर भी जिस मीठें का उपयोग उन को करना चाहिए, वह नहीं कर पा रहे हैं। एक मंभीर संकट पैदा हो गया है। इसमें गलती किसकी है? फुड सेकेटरी की है, कामर्स सेन्नेटरी की है, पी.एम.भ्रो., प्राइम मिनिस्टर ग्राफिस के किसी प्रति-निधि की गलती है, जब कोई भ्रायोग बैठा कर सारे मामले की जांच कराई जाए तब तो यह बात निकल सकती है कि वास्तव में इसके लिए जिम्मेदार फौन है। लेकिन मैं श्री कल्पनाथ राय जीको ग्रच्छी तरह से जानता हं। छात्र जीवन में यह हमारे नेता रहे हैं और बड़े दिलेर किरम के नेता रहे हैं। लेकिन शासन की कुर्सी पर बैठने के बाद भी उन की दिलेरी और सदाशयता में ग्रंतर नहीं स्राया है। स्राज मैं जब यहां बोल रहा हूं तो कल्पनाथ राय जी जब इस चर्चा के उत्तर देने के लिए खड़े हों तो निश्चित रुप से उसी दिलेरी के साथ यह बात कह सकेंगे कि ब्राज इस देश में चीनी की जो कीमतें तेजी के ाथ बढ़ रही हैं, उस के लिए जिम्मेदार कौन है? मैं समझता हूं जिस दिन कल्पनाथ राय जी ग्रपनी इस दिलेरी का परिचय दे देंगे वास्तव में वह देश के हीरो बन जायगे। म्राज इसी दिलेरी से वह मंत्री बने हुए हैं कल उनकी जगह कोई दूसरा मंत्री बन सकता है।...

उपसभापति : कल तो इनको चोर कह रहे थे। (व्यवधान) सभी साप छोड़ दीजिए स्नापका सभय खत्म हो गया।

श्री राजनाय सिंह: मैं मंत्री महोदय से जानकारी चाहंगा कि फड मिनिस्टरी ने इस स्केयरसिटी के बारे में तथा चीनी को इम्पोर्ट किये जाने के बारे में प्रस्ताव केबिनेट के पास कब भेजा था, किस तिथि को भेजा था? दूसरे केविनेट के समक्ष वह कब प्रस्तुत किया गया? इस बीच जो विलम्ब हुम्रा उस विलम्ब के लिए कौन जिम्मेदार हैं? क्या इसके लिए केबिनेट सेक्रेटरी जिम्मेदार है? मैं चाहंगा इस प्रश्न का उत्तर भी मंत्री महोदय जब उत्तर दें तो देने का कब्ट करें। इसके ग्रतिरिक्त ग्रौर ज्यादा न कहते हुए मैं पुनः विनभ्रतापूर्वक चिर-परिचित होने के नाते खादा मंत्री जी से ग्रन्रोध करना चाहंगा कि जरा मेरी तरफ नजर उठाकर देखें। मैं जानता हूं कि खाद्य मंत्री जी की नजर मझ से मिल जायेगी तो पूरी हिम्मत श्रौर दिलेरी के साथ जिम्मेदारी सूनिश्चित कर सकेंगे कि इसके लिए कौन जिम्मेदार है। मेरेइस प्रश्नका उत्तर देने का कष्ट करें कि क्या प्रधान मंत्री कार्यालय के कारण सारा विलम्ब हुन्ना है ? क्या प्रधान मंत्री कार्यालय इसके लिए जिम्मेदार है ; उन सारी स्थितियों से सदन को भ्रवगत करायें जिनके कारण उन पर दोषारोपण हो रहा है। मैं चाहुंगा इन सब बातों से अवगत कराकर उन दोषों से मुक्ति प्राप्त करें। इन्हीं शब्दों के साथ मैं भ्रपनी बात समाप्त करता है।

उपसभापतिः कल्पनाथ राय जी उत्तर दीजिए।

श्री जगदीश प्रसाद माथुर: मैं एक मिनट लेना चाहता हं।

श्री प्रकाश यशवंत श्रम्बेडकरः मैडम,...

उपसभापतिः श्रापको क्या कहना है ?

श्री जगदीश प्रसाद माथुर: मैं एक मिनट लूंगा (ब्यवधान) मेरी जानकारी में है कि प्रधान मंत्री ...(ब्यवधान)

उपसभापति : भ्राप बीच में मत बोलिए। (व्यवधान)

Please sit down... (Interruptions) No, it is not going on record. I have first identified him. Yes, Mr. Ambedkar, what do you want to say?

SHRI PRAKASH YASHWANT AM-, BEDKAR: Madam, my name was listed for the discussion but I find that my name is being omited,

SHRI G. G. SWELL: Give him five minutes, Madam.

SHRI PRAKASH YASHWANT AM-BEDKAR: Madam, I am not going to speak now, but quite often I find that whenever I give my name, this is what is happening. I do not know what is going on.

THE DEPUTY CHAIRMAN: There are no clarifications today. There was a mee'kig of the leaders of the various political parties and groups, and they said that there would be no clarifications and it would be in the form of a Short Duration Discussion. When we converted it into a Short Duration Discussion, every party or group had its allocated time. According to that, whichever group you belong to, we have not omitted anybody's name. We have kept everybody's name in order.

SHRI PRAKASH YASHWANT AM-, BEDKAR: I do not know from which party which people have not spoken. There are many parties over here for which time has been allotted.

THE DEPUTY CHAIRMAN: You belong to the U.P. Group.

SHRI PRAKASH YASHWANT AM-BEDKAR: Madam, I know that I bestaag go « group. I would like to know who have been dropped from all other paries also.

THE DEPUTY CHAIRMAN: Two people spoke from your group,

SHRI PRAKASH YASHWANT AM-BEDKAR: No, only one.

THE DEPUTY CHAIRMAN: Mr. Jagmohan, you spoke-. Are you with the sme groflp or separate? Mr. Jag-inohan also spoke.

खाद्य मंद्रास्य के राज्य मंत्री (औ कल्पनाथ राय): माननीय उपसभापति महोदया, सभी मित्रों ने जो सवाल उठाये हैं, मैंने उन सब मित्रों की बातों को सुना है। यहां शुगर की कल्ट्रोवर्सी कब उठीं तीन महीने पालियामेंट चला फरवरी, मार्च और श्रप्रैल, लेकिन महोदया इन तीन महीनों के श्रंदर इस सदन में या उस सदन में किसी भी माननीय सदस्य ने चीनी के संकट के सवाल को ध्यानाकर्षण प्रस्ताव के माध्यम से, काम-रोको प्रस्ताव के माध्यम से या किसी माध्यम से नहीं उठाया। ... (स्यवधान)

श्रीमती सुषधा स्वराज : उठाया, विजय जी ने उठाया।...(व्यवधान)...

प्रो. विजय हुभार मल्होता : यह बिल्कुल गलत है। मैंने तीन बार यहां यह सवाल उठाया, पिछले सेशन में ग्रीर तीनों बार कहा गया कि . . (य्यवधान).

Don't make a wrong statement (Interruptions)...

SHRI MD. SALIM: The Special Mentions were there.

श्री कल्पनाथ राय : प्रधानमंत्री (स्वधान). मैंने... (स्वधान). जब मैंने यह कहा है तो ... (स्वधान). जब मैंने यह कहा है तो ... (स्वधान). जुनिये, कोई मंत्री किसी प्रश्न का जवाब दे या कोई मंत्री ध्यानाकर्षण प्रस्ता का जवाब दे या कामरोको प्रस्ताव क जवाब दे, ऐसा कोई भी अगर दो न सदनों में कभी आया हो तो मैं य

उपसभापति: स्पेशल मेंशन ग्राया है। श्री कल्पनाय रायः स्पेशल मेंशन के लिये हम कोई जवाब नहीं देते ह . (व्यवधान)...

श्री मोहम्मद सलीम: मंती जी बिल्कुल गलत बोल रहे हैं। स्पेश्नल मेंशन के लिये यू ब्रार एकाउन्टेबल। ... (व्यवधान)...

شری فی سلیم: منتری جی بانعل غلط بول رہے ہیں ۔ اسپیشل مینشش کے معے 'دیو آراکا کو نتیبل'' ... در مداخلت'' · ﴿ عَلَيْهِ الْمُعَلِّمُ اللَّهِ اللَّهِ اللَّهِ اللَّهِ اللَّهِ اللَّهِ اللَّهِ اللَّهِ اللَّهِ

श्री कल्पनाथ राय: ग्राप मेरी बात सुनिये।

उपसभापति ैै ग्राप बैठ जाइये।

श्री कल्पनाथ रायः मैं माननीय सदस्यों से कहना चाहता हूं कि जो सवाल जवाब आमने-सामने होते हैं, इस प्रकार का कोई प्रका नहीं आया। अगर स्पेक्षल जवाब अता हैं।

SHRI GURUDAS DAS GUPTA: S6 what? That is the reason for this failure. Is this an argument?

THE DEPUTY CHAIRMAN: Mr. Gurudas Gupta, let him finish the reply.

श्री कल्पनाथ राय: मैंने ग्रापकी वातें सुनी। हमारे साथियों ने जितने ग्रारोप-प्रत्यारोप लगाये, मैंने उन सब वातों को सुना तो हमें भी प्रपनी बात को कहने का ग्रधिकार होना चाहिये। मैं ग्रादरणीय सिकन्दर बख्त साहब, जयपाल रेड्डी जी भौर जोशी जी से निवदन करता हूं कि ग्राप बतायें कि कब पूरे देश के पैमाने पर यह संघर्ष या यह चीनी का सवाल पैदा हुग्रा? मैंने कहा कि ग्राप सवाल की कोई गंभीरता होती तो लोकसभा के ग्रंदर या राज्यसभा के ग्रंदर उसी रूप में इसे लाया गया होता। लेकिन यह सवाल उठा 19 मई को।

डा. मुरली मनोहर जोशी: सदन में पहले उठ चुका है यह सवाल। ... (व्यवघान)...

ि उपसभापति : एक मिनट कल्पनाय**े** राय जी भ्राप जरा एक मिनट बैठिये। अगर उनको यह पता नहीं है कि आपने स्पेशल मेंशन किया था तो मैं उनको यह बता देती हूं- क्योंकि कालिंग ग्रटेंशन नहीं हुया है, बेगर कार्लिंग अटेशन होता तो मंत्री जी यहां आते या कोई क्वेश्चन होता तो उसका अवाब उनको देना पड़ता। ... (व्यवधान)... एक मिनट। मैं बता रही हूं। ग्रगर स्टार क्वेश्चन होता तो उनको याद रहता। (ध्यवधान)...पुक भादमी बोलिये। ... (व्यवधान)...बहरहाल शुगर फैनट-रीज के क्वश्चन के बारे में उसको बता **दें। कल्पनाथ जी यहां** स्देशल में**शन** के जश्ये यह सवाल उठा था। हो 🌉 सकता है कि भ्रापके पास पहुंचा ो या नहीं पहुंचा हो, ग्रापने जवाब दिया हो या न दिया हो, बहरहाल यह हाउस में उठा था। 🥍 . . . (ब्यवधान) . . .

्रिश्ची कल्पनाय राखे: ग्राप मेरी बात सुनियो ग्राप...

श्री सिकन्दर बख्तः सिफ एक सवाल .

مشرى سكندرين بنهتم توكرواي

श्री फल्पनाथ राय : श्राप नेता है, मेरी बात सुनिये ।

श्री सिकन्दर षख्तः एक गुजारिश मेरी सुनिये। सदर साहिबा, पहली बात तो यह है कि स्पेशल मेंशन उठा हो, कभी भी उठा हो पर उठा है। दूसरी बात यह है कि यह सवाल उठा या नहीं उठा लेकिन चीनी की कीमत क्यों बढ़ी?

تشری سکندر بخت: ایک گذادش میرس سننے مصدرها حبہ بہی بات تو یہ ہے کا بہت ہی مینشن اعظا ہو - کہی بھی اعظا ہو سیر اعظا ہے - دوسری بات یہ ہے کہ یہ مسوام اعظا یا بہیں اعظا لدیکن چینی کی قیمہ ست کیوں بڑھیں -

[†] Transliteration in Arabic script.

में भदद करते हैं। यह कहना बिलकुल गलत है कि वह कोई श्रपने श्रिधिकारों के कारण या उनके सीमित होने के कारण, वह फैसला नहीं कर सकते हैं। ग्रगर मंत्री उपलब्ध नहीं है या फैसला

on import of Sugar

करने में भदद नहीं देते हैं तो नौकरशाह नेशनल इंट्रेस्ट में फैसला कर सकते हैं और निणम ले सकते हैं (व्यवधान) मंत्री, ग्रगर ऐसा है तो प्रधान मंत्री से कहें ग्रीर उन नौकरशाहों को.. (व्यवधान) अपमानित करना या गाली-गलीज करना (व्यवधान)

श्री अजीत जोगी: क्या भाजपा के ब्राफिस का यह नियम है कि सिविल सर्वेट इतना भहत्वपूर्ण ब्राखरी फैसला कर सकता है? (व्यवधान) क्या ब्राफ्की पार्टी का यह वियु है? (व्यवधान)

श्री आर. के. धवन (म्राध्न प्रदेश): चतुर्बेदी जी, आप भी कई मिनिस्टरीज़ में इतने बड़े ग्रफसर रहे हैं (व्यवधान) मिनिस्टर के बिना कोई फैसला नहीं कर सकता (ध्यवधान)

श्री विसीकी नाथ चतुर्वेदीः कर सकते हैं द्यगर नेशनल इंट्रेस्ट में हो तो बिल्कुल कर सकते हैं (व्यवधान)

भी आर. के. धवन: बिलकुल नहीं कर सकते हैं (ज्यवधान)

श्री त्रिलोकी नाथ धतुर्वेदी: फाइनेंस मिनिस्टरी से बात करने के बाद भ्रवश्य कर सकते हैं (अथवधान)

श्री आर. के. धवन: ग्रपने ग्राप ऐसा नहीं कर सकते हैं (व्यवधान)

श्री त्रिलोकी नाय चतुर्वेदी: लेकिन उसका इलाज गाली-गलोच नहीं है (व्यवधान)

भी आर. के. घवन: चतुर्वेदी जी, ग्रापको ऐसी बात नहीं करनी चाहिये (व्यवधान) क्या ग्रापने कभी ऐसः फैसला ग्रपने ग्राप सिया था (व्यवधान) क्या बात करते हैं साथ (व्यवधान)

श्री कल्पनाथ राध ैं जोशी जी, मैं म्रापकी एक एक बात का जवाब दूंगा। श्रापकी बातें मैंने सुनी हैं। एक बार भी मैंने टोका-टोकी नहीं की है। आप मेरी बात सुनिये। कोई हमारी बात हो, ग्राप हमें कहें कि मुधारिये तो हम ग्रापकी बात गानने के लिए तैयार हैं। लेकिन हमारी बात ग्राप सुनिये। मैं यह निवेदन करना चाहता हूं कि यह जो सवाल पूरे देश के पैमाने पर उठा यह तब उठा जब 19 मई को मैंने एक कंट्रेक्ट को, टेंडर को कैंसिल किया। ग्रादरणीय मल्होत्रा जी श्रौर इस सदन में सभी दलों के लोग मौजूद हैं, सिकन्दर बख्त जी, स्राप भी यहां केबीनेट मिनिस्टर रहे हैं, हम लोग विरोधी दल में रहे हैं। जनतंत्र में कभी श्राप सत्ता में श्राएंगे और कभी हम सत्ता में आएंगे। यह लोकमाही का तरीका है (व्यवधान) मैं ग्रापसे इतना निवेदन करना चाहता हं कि यह सवाल कब उठा। एक मिनिस्टर जो लगातार तीन महीने तक संसद के श्रधिवेशन में मौजूद रहा है, क्या एक मिनिस्टर से संबंधित विभाग के मंत्री से राय लिये बिना, पूछे बिना क्या कोई बड़ा टेंडर या भ्रायात-निर्यात का निर्णय देश के कुछ नौकरशाह ले सकते हैं?

श्री एस. जयबाल रेड्डी: नहीं ले सकते हैं (व्यवधान)

डा. मुरली मनोहर जोशी : नहीं ले सकते हैं (स्यवधान)

SHRI GURUDAS DAS GUPTA: Madam, this is not the point, we are not interested to know that.

SHRI SATYA PRAKASH MALVIYA: I am interested in listening to Kalp Nath Rai.

SHRI GURUDAS DAS GUPTA: He is beating about the bush.

भी सिलोकी माथ चतुर्वेदी (उत्तर प्रदेश): नौकरशाह भी, प्रजातंत्र के हिस्से हैं। बहु की प्रचातंत्र को चलाने

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श्री तिलोकी नाय चुर्वेदी: मैंने क्या फैसला लिया था, वह श्राप भी जानते हैं (व्यवधान) लेकिन मैं सब इस वक्त नहीं कहना चाहता हूं (व्यवधान)

श्री आर० के० पवनः चतुर्वेदी जी, सुनिये, मैंने श्रापकी विकंग देखी है (य्यवधान)

SHRI GURUDAS DAS GUPTA; Madam, thi_s is not the issue of the House. I appeal to both of them. •. (*Interruptions*)

THE DEPUTY CHAIRMAN: I am not allowing the discussion to go in this direction. (Interruptions). Please sit down. I am not allowing anything. Please sit down. I want to guide. Ma-thur Sah,ib, please sit down. I am not alllowing k.((Interruptions). Order in the House. (Interruptions) I will have to take some action. I am sorry, Mr. Mathur. If you are not going to abide by the thrust of the discussion.

श्री आर. के. धवन : हमें भी ग्रपनी बात कहने का ग्रधिकार है (अथवधान)

उपसभापतिः ग्राप बैठिये प्ली म ।

Just now the matter which we are discussing in this House is about the sugar crisis. We are not discussing who can take a decision, and who cannot take a decision. That is a separate matter, and that can be taken up at a different forum but not here. You may confine yourself to what we are discussing.

SHRI S. JAIPAL REDDY: I am on a point of order. Madam, my point of order is this. The hon. Minister in a31 seriousness had raised 3 question as to whether the Food Secretary could float a global tender without the know< ledge of the Minister. He wanted us to give the answer. We may not ** aware of the answer. We may be divided in our answer. But the Minister feels that it was wrong. He was not only speaking for himself but he was also speaking for the entire Government. If that is the position of the entire Gov-ermrnt bow is it that the Food Sec

retary still remains at the same job? One of the two, either the Minister or the Secretary, should go. How are they co-existing? This is my point of order.. (*Interruptions*)

THE DEPUTY CHAIRMAN: I do not want any disturbance, taries remain, the Government goes on

श्री कल्पनाथ राय श्रदिरणीय उप-सभापति महोदया, यह पब्लिक एकाउंटस कभेटी की रिपोर्ट है जिसमें सभी दलों के— राज्य सभा के लोक सभा के भी सदस्य हैं...(व्यवधान)

SHRI S. JAIPAL REDDY: What is your ruling on my point of order?

THE DEPUTY CHAIRMAN: It was pointed to the Minister not to me. In my Secretariat, there is no crisis of this nature.

क्ष्यनाथ राम : भ्राप लोगों ने सवाल उठाये हैं उन के दो पहल् । एक वह पहल है जो एडमिनिस्ट्रेशन है, दूसरा से संबंधित के संकट से हे दोनों पहलुओं पर में जवाब दे रहा हुं। यह पिल्लिक एकाउंटस कमेटी की रिपोर्ट है जिसमें सभी इलों के सबसे इंपारटेंट मेंम्बर हैं। पालियामेंट सुप्रीम है तो पब्लिक एकार्जटस कमेटी एक मिनी पालियामैंट है । भ्रादरणीय भ्रटल बिहारी वाजपेयी जो इस कमेटी के चेयरमैन रहे हैं। 1989 में जो शुगर स्कैडल हुआ। उसके संबंध में जो उस समय के प्रधान मंत्री वी. पी. सिंह ने इसकी सी. बी.माई. इन्ववायरी करायी थी ग्रीर इसके बाद जो पक्लिक एकाउटस कमेटी ने रिपोर्ट दी तो इस रिपोर्ट मैं तीन क्षातें है आदरणीय रेड्डी जी, पहली यह है कि फूड मिनिस्ट्री जिसमें फूड कार-पोरेशन शामिल था, वह इंपोर्ट नहीं करेगा। दूसरी बात शामिल है कि कोई ग्रनरजिस्टर्ड कम्पनी इंपोर्ट नहीं करेगी तीसरी बात यह थो कि यह जिम्मेदारी फिक्स की जाये कि कौन लोग जिम्मेदार बर्गालग के लिये । चौथी बात. श्रादरणीय वाजपेयी जी ने अपनी रिपोर्ट में लिखी थी कि---

"The Committee would also emphasise that the mettar should be throughly examined by the Minis*

try of Food with a view to devise the detailed remedial steps required to be taken in the matter of any future import undertaken by the Ministry so as to ensure that such imports are made in the most cost-effective and timely manner. The Committee would like to know the detained strategy proposed to be implemented by the Ministry in future in this regard."

यह रिपोर्ट 19 अप्रैल, 1993 को ब्रियादर-णीय बाजवेयी जी ने वालियामेंट में सबमिट की । उसके बाद, आदरणीय चतुर्वेदी जी, हमारे फूड मंत्रालय ने 19 प्वाइंट की एक डिटेल्ड स्ट्रेटली जी भेजी→ पब्लिक एकाउंटस कमेटी जो नयी बनी उसको - क्या भेजी-

> "Now since the STC is familiar all the technicalities of sugar imports, our imports should be made only through the STC.'

14 फरवरी, 1994 . . (**व्यवधान**) मुझे श्राप बोलने दें। चतुर्वेजी जी, श्रटल बिहारी बाजनेयी जी की जो रिपोर्ट 19 भन्नेल को सबसिट हुई उस आधार पर जो डिटेल्ड स्ट्रेटेजी हमारे खाद्य मंत्रालय ने भेजी पब्लिक एकाउंटस कनेटी को उसमें क्या लिखा -

"STC should be asked to maintain a list of registered sugar dealers in the international market on the basis of their track record and financial standing. STC should address all enquiries only to such dealers."

इसके बाद क्या लिखा :

"If import of sugar is made through STC, the Food Corporation of India would require to arrange movement of sugar from ports consuming destinations and distribution in the country."

ये तीन बातें 14 फ़रवरी, 1994 को की गई हैं। पब्लिक एकाउटस कमैटी, श्रादरणीय विरोधी दल के नेता, देश के सम्मानित नेता, की जो रिपोर्ट हुई जिसमें सभी दलों के लोग थे घौर उसके बाद स्ट्टजी सभी दलों के लोग थे उसकी हमने डिटेल हमारे एफ्वल से 14 फरवरी, 1994 को ऋक यद्व सर्वायट किया गया पश्चिमक एकाउंटस कमेटी की तो मैं पूछना चाहता कि इस रेकमेंडेशन के खिलाफ कैसे ग्राचरण हो सकता था ? इसके खिलाफ ब्राचरण कैसे हो सकता था? ग्रादरणीय चदुर्वेदी जी, हमारे भ्तपूर्व हो सेकेटरी (व्यवधान)

श्री सलोकी नाथ चतुर्वेदी : पी०ए० सी० मैं कॅसिंडर करूंगा....(व्य<mark>वधान</mark>.

श्री कल्पनाथ रध्य : कंसिडर करेंगे ग्रीर दूसरी बात यहां ग्रो०जी०एल० का सवाल उठाया गया (भ्यतधान) यहां हमारे साथियों ने श्रो०जी ०एल० के सवाल पप मामला उठाया कि म्रो०जी०एल० से क्यों चीनी मंगाई जा रही हैं। तो श्री वाजपेयी और पब्लिक एकाउंटस कमेटी भें क्यालिखा है:

• The Committee feel that if the import had been made through OGL, it would definitely have been both cheaper and quicker. The Committee feel that the better course at that time would have been to permit import through OGL only."

मैं कहना चाहता इंकि जो यह निर्णय, इसके निर्णय का भारत की संसद में इसकी महान सर्वोच्च सत्ता के एक मंत्री से बड़े भ्राप लोग हैं, मैक्से आफ पार्लियामेंट है । यदि इसकी बातों को निर्णय को हम इंप्लीमेंट न करें तो भ्राप क्या कहेंगे। दूसरे ब्राइये शगर के मामले में...(व्यवधान) हमारे मिलों ने . . . (स्थबधान) दूसरी बात जब ग्रादरणीय जयपाल रेड्डी जी जब फूड कारपोरेशन ग्राफ इंडिया जिसकोहमने खुद लिखा है कि केवल डिस्ट्रीब्युशन, हैंडलिंग, ट्रांस-पोर्टिंग का काम करेगा जब उस एजेंसी का, जब बिना मंत्री से पूछे, पब्लिक ए,काउटस कमेटी के निर्णय के खिलाफ श्रगर कोई भी बड़ेसे बड़ा नौकरशाह निर्णय लेगा तो उस निर्णय को मैं रह करूंगा, लोकशाही का प्रतिनिधि होने के नाते ।

हमारे ब्राहरणीय श्री जयपाल रेड़ी जी ने बहुत सी बार्ते उठाई। ग्रद शुगर की बात पर भ्राइये । इतने लोगों ने बहस किया शुगर काइसिस, शुगर काइसिस पूछना चाह्या हूं कि को सादरणीय

नरसिंह राव जी की सरकार ने पूरे हिन्दुस्तान में 1947 के बाद गनना किसानों का 12 रुपये क्विटल दाम बढाया, इतना दाम किस सरकार ने बढ़ाया श्रौर कब बद्दाया, किसी समय बढ़ाया? (व्यवधान) मेरी बात सुनिये, एक प्रादमी ने किसानों की बात नहीं की ? जो किसान गन्ना पैदा करते हैं उन किसानों के संबंध में, ग्रभी हमारे मित्र ने कहा कि नम्बबर में,हमारे सी०पी०ग्राई० के मित्र ने, शूपर प्रोडक्शन इन 1992 28 लाख 25 हजार टन, शगर प्रोडक्शन दिस ईयर 1993 आन दिस... (**व्यवधान**) देखिये, मझे बात कहने दीजिये (व्यवधान) श्रीर सुगर प्रोडक्शन 1993 में 1992से ज्यादा हुम्रा, 29 लाख 71 हजार टन । यह सूगर प्रोडक्शन इकानोमिक सर्वे ग्रॉफ इंडिया का है। ग्रद जोशी जी, ग्राप बतायें, भगर कृषि मन्नालय कहता है कि इस साल हमारा सूगर शोडक्शन यह होगा श्रीर उस सुगर प्रोडक्शन के श्राधार पर कितनी चीनी पैदा होगी... (व्यवधान)...

SHRI PRAKASH YASHWANT AMBEDKAR; Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: Under which rule are you asking?

SHRI PRAKASH YASHWANT AMBEDKAR: I do not know the rule.

थी कल्प नाथ राय: बादरणीय उपसभा-पति जी, जब कृषि मंत्रालय ने हमको रिपोर्ट भेजी कि पिछले साल से इस साल गन्ने का उत्पादन ज्यादा हुआ। पिछले साल 106 लाख टन हुम्रा घौर इस साल चीनी का उत्पादन 107 लाख होगा । तो पिछले साल से इस साल चीनी का उत्पादन ज्यादा होगा धौर हमारा 31 लाख टन कैरी-ग्रोवर स्टॉक ब्रालरेडी था ओकि हमारे बफर स्टॉक में था ।....(व्यवधान) मेरी । मैं जानता हू कि आरप सुनिये बात गन्ने के किसानों से कोई लोगों को मतलब महीं है और न प्रापको देश से इसलिये लगातार जनाजा ₹, **मतलब**

हिन्द्स्तान का उठताजारहा है। मैं इस सबध में कुछ नहीं कहना चाहता। म्रादरणीय जयपाल रेड्डी जी, नवम्बर पिछले साल से इस साल नवम्बर में सुगर प्रोडक्शन ज्यादा हुआ । दिसम्बर में सुगर का प्रोडक्शन पिछले साल से ज्यादा हुग्रा । जनवरी में क्या प्राब्लम हुई कि जनवरी में उत्तर प्रदेश की सरकार ने गृड़ मुवमेंट का वैन उठा दिया। हमने म्रादरणीय मुख्य मत्री जी को पत्र लिखा कि बैन मत उठाइये क्योंकि महाराष्ट्र में सूखा पड़ाहुम्राहै।वहांचीनीका उत्पादन श्राधा हो गया है श्रोर उत्तर प्रदेश में भी गुड़ मृत्रमेंट को नहीं रोका गया तो चीनी का उत्पादन कम होगा। उन्होंने कहा कि हमारी कैबिनेट ने फैसला किया है कि जब गुड़ के किसानों को 70 रुपये, 80 रूपये विवटल गरने का दाम मिल रहा है तो ग्राप क्यों यह काम करेंगे लिहाजा मैं प्रपनी कैबिनेट के फैसले के खिलाफ नहीं जा सकता। हमने 24 जनवरी को कैंबिनेट सचिवालय को यह लिखा कि उत्तर प्रदेश में चुंकि मुबमेंट का बैन उठ गया है, इसलिये 10 लाख टन चीनी की मार्टेज होगी ग्रौर इसकी व्यवस्था की जाये। एज ए खाद्य मन्नी जो हमारी जिम्मेदारी थी, उस जिश्मेदारी को हमने पूरा किया श्रौर 9 मार्चको...(ब्यवधान)... मेरी बात सुनिये।

श्री सत्य प्रकाश मालवीय: कैविनेट सचिवालय ने क्या किया?

श्री कल्पनाथ राधः मेरी बात सुनिये। ग्राप विद्वान हैं, केबिनेट मिनिस्टर रहें हैं।

श्री सस्य प्रकाश मालवीय: श्रापने कहा कि कैंबिनेट सचिवालय को चिटेठी लिखी । तो कैंबिनेट सचिवालय ने क्या किया?

श्री करूप नाथ राथ: कैबिनेट सचि-वालय ने 9 मार्च को मीटिंग की। इस 9 मार्च की मीटिंग में फैसला हुग्रा। उपसभापति सहोदयां दो उरह की चीनी

हैं एक फ़ी-सेल की चीनी है फ्रीर एक पब्लिक डिस्ट्रीब्यशन की चीनी है जोकि 9 रुपये 5 पैसे के हिसाब से पूरे हिन्द्-स्तान के गरीब वर्ग को कत्याकुमारी से काश्मीर तक हम देरहेहैं। यह शरू से दे रहे हैं। हमारी डयूटी है भ्रौर हम कोटा अलॉट करते हैं प्रदेश सरकारों को। दिल्ली के लिये पहले हम जितना कोटा मलाट करते थे, उतना इस साल भ्रल^रट कर दिया ग्रव यह श्रादरणीय भदनलाल जी खुराना का काम है कि उसको 9 रुपये किलो के हिसाब से सार्वजनिक दितरण प्रणाली में विकवायें । यह जिम्मेदारी लाल् प्रसाद यादव जी ग्रौर भादरणीय धेखांबत जी का है कि जो चीनी केन्द्र ने गीटपी०एम० के लिये ग्रलाट की है, वह चीनी 9 30 रुपये 5 पैसे प्रति किलो के हिसाब से विकती है। दूसरी चीनी, जो खाते-पीते धनाड्य लोगों की है जो कि फ़ी-सेल मार्केट में बिकती है। मैं आपसे यह कहना चाहताह कि इस चीनी में वह मार्केट फोर्स न लगे, उसके लिये भो०जी०एल० में चीनी के लिये हमने 15 मार्च को पार्लियामेंट में घोषणा की । श्राप लोगों ने सवाल पूछे । उसमें 6 लाख टन चीनी के लिए ऑसरेडी प्रायबेट पार्टीज के कांटेक्ट किया है। दो-तीन लाख चीनी ग्राचुकी है।

श्री कल्पनाथ राय: यह ठीक नहीं है। भ्राप बीच में बोलते हैं।

THE DEPUTY CHAIRMAN; Let him onswer. *{Interruptions}...* Let him answer. *(Interruptions)...* please let him answer. Don't disturb him. *(Interruptions)...*

श्री कल्पनाथ राय : मैं श्रादरणीय विरोधी दल के राष्ट्रीय नेताश्रों से श्रपील करता हू कि हमारा पाइट गलत हो सकता है, लेकिन श्रापकी बातें हमने सुनी हैं, हमारी बात श्राप सुनिये। श्राज १/- रुपये किलो के हिसाब से चीनी पूरे हिन्दुस्तान के हर प्रांत को केन्द्रीय सरकार एलाट करती है, पूरा एलॉटमेंट होता है। ज्योति बाबू की भी सरकार को वही एलाटमेंट मिल रहा है, जो एलाट मेंट पिछले साल मिलता था।

डा० रिष्यंड दासगुष्ताः पूरा नहीं मिलता । ...(व्यंवधान)...

श्री फल्पनाथ राय: देखी, इस तरह से बात करने से क्या होगा? कहां से बैरिस्टरी पढ़े हैं आप ? ... (व्यवधान) . . मैं श्रापसे यह कहना चहता हू कि पी.डीएम. सार्वजनिक वितरण प्रणाली की चीनी 9/-- रुपये किलो के भाव से 3,35,000 टन पूरे हिन्दूस्तान के लिये रिलीज होती है। यह पूरे देश के लिये, तमिलनाड से लेकर जस्म कश्मीर तक की गरीब जनता के लिये चीनी रिलीज होती है, श्राज भी हो रही है और 30 श्रक्तूबर तक इसका सीजन खत्म होगा तब तक रिलीज होती रहेगी। दूसरी चीनी, फ़ी सेल की बाजार में जो विकती है, जिसका सप्लाई स्रोर डिमांड के आधार पर दाम तय होता है, उसके लिये श्रो,जी.एल. खोला गया है, कस्टम डयूटी को भादरणीय वित्त मन्नी जी ने माफ किया है यानी जो चाहे हिन्दूस्तान का, वह विदेश से चीनी ला सकता है। छह लाख टन चीनी उन्होंने खरीदी, करीब ढाई लाख टन फिलहाल ब्रा स्की है ग्रीर इसे दिल्ली में पब्लिक उपभोक्ता भड़ार में साढ़े 14 रुपये किलो बेचा जारहा है। इसके 500 सेंटर खोले हैं। हिन्दुस्तान टाइम्स में एडवर्टाइजमेंट किया गया है कि इन 500 जगहों पर दिल्ली में साढ़े 14 रुपये किलो के हिसाब से जो चाह चीनी खरीदे श्रीर इन उपभोक्ता भड़ार से खरीदे।

श्री गृश्वास दासगुप्त : यह 141-रुपये बहुत कमती दाम है?...(व्यवधान)...

श्री कहनाय राय: मेरी बात मुनिये। मैं श्रापसे कहना वाहता हू... (व्यवधान)... श्रादरणीय जोशी जी, बी.श्राई०सी०पी० जो इडस्ट्रियल कोस्ट प्राइस ब्यूरो है, उसकी रिपोर्ट है कि घीनी की कोस्ट प्राफ प्रोडक्शन साढ़ें 11 रुपये पर किलो है, जो चीनी सरकार लेती है वह 40 फीसदी तो 9/— रुपये किलो के हिसाब से लेती है। तो 9/— रुपये किलो के हिसाब से लेती है। तो 9/— रुपये के साढ़ें 11 रुपये यानी ढाई रूपये इस साढ़ें 11 रुपये में जोड़ दें तो वह 14/— रूपये के भाव से चीनी मिल के गैट पर मिलती है श्रीर जो रिटेल में लाकर साढ़ें 14

रूपमे या 15 रुपये या 16, 17 रुपये में बिकती हैं।

उपसभापति जी, मैं कहना चाहता बी.ग्राई.सी.पी. की रिपोर्ट जो एग्रीकल्चर प्राइस कमीशन की रिपोर्ट आधार पर तो गन्ने का दाम तय होता है, लेकिन बी.ब्राई.सी.पी. की रिपोर्ट के श्राधार पर इंडस्ट्रियल प्रीडक्ट का दाम तय होता है। भादरणीय रेड्डी जी, भाप बतायें कि धाज हमने हिन्दुस्तान किसानों के गन्ने के दाम सबसे ज्यादा नहीं बढ़ाये हैं 1947 के बाद ? **ग्रा**दरणीय सिकन्दर बख्त जी, ग्रापकी भी जनता सरकार थी, ब्राप रहे हैं सरकार में, उस समय क्यानारा था? कि –बोही बेटा चरण सिंह की जय, गन्ना बिके पौने छह। (**अ्यवधान)**...

उस समय लाखों एकड में खडा गन्ता जलाया गया या नहीं ? गन्ने के खेत दिये गये या नहीं ? श्राप श्रादरणीय मोरार की केन्द्रीय कैंबिनेट के, मंद्रिमंडल के सदस्य रहे है, मैं ग्रापसे पूछता हूं । वर्ष से 1980 तक आपको चलाने का मौकामिला, उरा समय किसानों का गन्ना पौने छह रुपये **क्विटल पर भी कोई खरीदने को तैया**र - श्रौर ग्राज किसानों को गर्न 60/- रुपये क्विटल कांग्रेश दाम की सरकार दे रही है। (व्यवधान)...

श्री जगदीश प्रसाव माथुरः कितती महणाई बढ़ी है तब से ?...(व्यवधान)...

श्री फल्पनाः रायः और, दूसरी बात मैं कहना चाहता ह । . . (व्यवधान) . . .

श्री सिकन्दर बस्तः चीती के दाप का बताइये, उसमें क्या है? (व्यवधान)... चीती तो 2/- रुपये किली विकती थीं। (व्यवधान)...

श्री कल्पनाथ राय: मैंने बताया कि ब्यूरो ऋग्यः इंडस्ट्रियल कोस्ट.. (व्यवधान) . . मेरी बात तो सुनिये । बी.ऋगई.सी.पी. की

रिपोर्ट के आधार पर, रिकमंडेशन पर चीनी का दाम तथ होता है।

SHRI GURUDAS DAS GUPTA: Madam, what is this? He is defending the price rise. It is very unfortunate. ['Interruptions').

SHRI PRAKASH YASHWANT AM-BED'KAR: The Minister is talking*.

THE DEPUTY CHAIRMAN; Let him finish. Let him speak.

 $^T=[Tf^I...(sq^STFT)...$

SHRI GURUDAS DAS GUPTA: This is not the way. (*Interruptions*).

SHRI PRAKASH YASHWANT AMBEDKAR: H_e is misleading the House. (Interruptions). Madam, what is this? (Interruptions).

SHRI MD. SALIM: Madam, what is this going on?

(Interruptions)

THE DEPUTY CHAIRMAN; Mr. Salim please sit down.

श्री कल्पनाथ राय : उपसभापति महोदयाः (व्यवधान) . . .

श्री एस॰ एस॰ अहल्वालियाः ये इस तरह के प्रक्यों का क्यों प्रयोग कर रहे हैं? (व्यवधान)...

THE DEPUTY CHAIRMAN: Please sit down. (Interruptions). The reply is going on. Don't use the word 'nonsense'. It will not go on record. Don't use the word which we do not use in the House. It will not go on record.

श्री कल्पनाथ रायः उपसभापति महोदयाः, . . (व्यवधान) . .

उपसभापति : सलीम साहद, बैठिये । बैठ जाक्ष्ये ।.. (ख्बस्वधान) ...

SHRI GURUDAS DAS GUPTA; Madam . . (Interruptions).

^{*} Expunged as ordered by the Chair.

SHRI PRAKASH YASHWANT AMBEDKAR; Madam. .. (Interruptions).

SHRI MD. SALIM: Madam..... (Interruptions).

THE DEPUTY CHAIRMAN: Please sit down. (Interruptions).

श्री एस०एस० अहलुवालिया : मैडम, अभी प्रकाश थशवन्त अम्बेडकर ने कहा है कि the Minister of is talking*

SHRI PRAKASH YASHWANT AMBEDKAR; Yes, he is tallking.

SHRI S. S. ALUWAUA: What is this? (Interruptions).

THE DEPUTY CHAIRMAN; I will look into the record. (Interruption).

SHRI GURUDAS DAS GUPTA; Madam is the word unparliamentary? (in-terruptions).

श्री एस०एस० स्रहतुवालिया : बड़ी दुर्भाग्यपूर्णं बात है। (ब्यवधान)

THE DEPUTY CHAIRMAN: This word is unparyiamentary according to our book. I will not allow it to go on record

मंत्री जी, ग्राप जरा जवाब दीजिये।

भी कल्पनाथ राय: ब्रावरणीय उपस्तापति महोदया, मैंने सभी मिलों से कहा कि बीगाई सीपी से, इंडस्ट्रियल शूगर का दाम वह तय करता है, वह एक्सपोर्ट बाडी है श्रीर गन्ने का दाम तय करता है एग्रीकल्चर कास्ट एंड प्राइस कमीशन । . . (स्यवधान) . . .

SHRI GURUDAS DAS GUPTA; this an argument? (*Interruptions*).

श्री मोहम्मद सलीम : इसी सब ल पर शिकायत है इस पर श्रारत्यूमेंट नहीं हो सकता । गलत हिसाब िखा रहे हैंवह । (व्यवधान) . . . SHRI GURUDAS DAS GUPTA: It gives a wrong message to the country. [Interruptions).

श्री मोहम्मद सलीम: वह गलत जवाब नहीं बत में । (ध्यवधान) ...

شری محدّسلیم : ده نلط جواب نہیں تما**کیں . . .** « مداخلت " . . .

श्री कल्पन थर य: उपसमापित महोदया ये सयाल आप लोगों की तरफ से पूछे गये हैं; अगर मैं आपको गलत. (व्यवधान)

SHRI GURUDAS DAS GUPTA: Madam, h_e is defending the price rise. (Interruptions),

श्री कल्पनाथ राधः में ग्रापसे कष्टना चाहता हूं (स्थवधान) मैं ग्रापचे निवेदन करना चाहता हूं जो हमारे मिलों ने सवाल उठाए हैं और बीसियों-पच्चीसियों प्लोगों ने बोले हैं, उनका उत्तर देना मेरे लिए जरूरी है। शगर का दाम ब्यूरो झाफ इडस्ट्रियल कास्ट एंड प्राइसिस तय करता है और गने का दाय एग्रीकल्चरल कास्ट एंड प्राइस कमी शन तय करता है। में दूसरी बात कहना बाहता हं कि जब यह नश्सिंह राव जी की सरकार बनी ग्रौर जिस खाद्य मंत्री बनने का मौका मिला... (व्यवधान) . . . उपसभापति सहोदया, 475 करोड़ रुपया हिन्दुस्तान के किसानों का गन्ना मिलों पर, सहकारिता की मिलों पर, प्राइवेट मिलों पर बकाया था श्रौर उसी किसानों के बकाया के सवाल को लेकर उत्तर प्रदेश में लाठी-गोली चली थी। कई किसान मर गए, हजारों किसान जेल गए । ब्रादरणीय नरसिंह राव जी ने . . . (व्यवधान) में प्रापसे कहना चाहता हूं

^{*}Expunged as ordered by the Chair.

DR. BIPLAB DASGUPTA: The Minister is not talking sense... He is making a fool of himself. .. (*Interruptions*).

कि बादरणीय नरसिंह राव जी ने कहा कि जब तक गन्ना किसानों को जनका बकाया नहीं दिया जाएमा तो वे किसान गन्ना नहीं बोएंगे । 475 करोड़ रुपए (ब्यवधान) यह नहीं हो सकता। क्या बात करती हैं ब्राप।... (ब्यवधान)

SHRI GURUDAS DASS GUPTA: It is absolutely senseless.

SHRI KALP NATH RAI: You know nothing about it... (*Interruptions*).

भी एस० एस० अहलुवालिया: किसानों के बफादार बनते हैं और किसानों की बात नहीं सुन रहे हैं। ...(ब्यवधान)

उपसभापरित : श्रहलुवालिया जी, ग्राप बैठ जाइए। कल्पनाथ जी, बहुत समय हो गया, सवा छः बज गया है। हम लोग पूरी एग्रीकल्चर पौलिसी गन्ने की डिस्कस नहीं कर रहे हैं। (व्यवधाम)

I don't want any clapping for it Mr. Minister, you please try to confine yourself to the question put. Otherwise, it will go out of hand. The discussion and the reply will totally go out of hand. So, please confine yourself to the questions. While I have requested the Minister, I also request the Member kindly mot to disturb him because if anybody disturbs him, then hE will go out of hand. . . (Interruptions) I said about the discussion. I said before that the discussion would go out of hand... (Interruptions). I to"d the Minister, "The discussion will go out of hand.' So, please, don't disturb him... (Interruptions) I &m very serious... (Interruptions). Please, just a minute. I want silence in the House. I have requested the Minister to confine himself to the discussion in the House. Now, if you disturb, then I can get confused, he can get confused and you can get confused. So. please, don't do that. Let him confine himself to the questions and I request everybody not to disturb himk Otherwise, the discussion will not be in proper order. It will really g_0 out o' hand. I aim telling you again... (Interruptions)

SHRI M. A. BABY: We ai_e already confused.

श्री करुपनाय राय: आइरणीय उपा-ध्यक्ष महोदया, ग्राप यहां पर मौजूद नहीं थीं श्रीर ग्रापके न रहने पर 25-30 भाननीय सदस्यों ने जो सवाल उठाए, ग्रगर उनके प्रश्नों का जवाब नहीं दूं तो यह उचित नहीं है।

उपसभापति : नहीं, स्नाप दीजिए । ग्राप जरूर जवाब दीजिए ।

श्री कल्पनाय राय: श्रापने यहां पूछा कि प्राइस क्यों बढ़ा । तो प्राईस को बढ़ाने के लिए, मैंने कहा कि शुगर का प्राईस ब्यूरो ग्राफ इं।स्ट्रियल कास्ट एंड प्राईसेज तय करता है । तो बी. ग्राई. सी. पी. ने जो डिसाइड किया, उसको मैं सदन को नहीं बताऊं तो यह उचित नहीं है ।

उपसभापति : नहीं, ग्राप बताडए । जो सवाल किए हैं वह जरूर बताइए ।(व्यवधान)

श्री कल्पनाथ राय: दूसरी बात, एग्रीकल्चर कास्ट एंड प्राईसेज कमीशन जो किसानों के गन्ने का दाम तय करती हैं, ग्रगर वह नहीं बताऊं तो फिर चीनी का दाम कैसे तथ होगा, कौन तथ करेगा। मैं ग्रापसे निवेदन करना चाहता हूं कि गन्ने का जो प्रोडक्शन घटा उसका एक कारण यह भी था कि 475 करोड़ रुपए (व्यवधान)

उपसभापति : श्रभी डिस्टवं नहीं कीजिए ।

श्री कल्पनाथ राय: रेड्डी साहब, श्राप जो बात बोले हैं, 475 करोड़ रुपए गन्ना किसानों का बकाया था, जिस दिन हम खाद्य मंत्री बने, प्रधान मंत्री जी ने कहा कि -कल्पनाथ, पहले गन्ना किसानों का दाम नहीं दोगे तो गन्ना किसान गन्ना नहीं बोएंगे। 475 करोड़ रुपए में 460 करोड़ गन्ना किसानों का भुगतान हमारी सर-कार ने किया, केन्द्र की सरकार के द्वारा किया गया है। ... (व्यवसान)

डा. भुरली मनोहर जोशी: महोदया, यही सवाल है जो गन्ने का दाम.... (व्यवधान) THE DEPUTY CHAIRMAN; I told you not to disturb. He is confining... (Interruptions). Joshiji, fl)ease4 I will mot attow... (Interruptions)*. I am not allowing it .. (Interruptions). Joshiji, please, I ioquested not to interrupt. You had your time. You had your discussion. You pat your questions. Please, let him reply. He has not com" pleted. This is neither a Question Hour nor a debase in a school. You made your point. He has to answer, please.

श्री कत्यनाथ राख : मैं निवेदन करना चाहता हूं कि जो ये लोग इतने घंटों से सवाल पूछ रहे हैं, अगर मैं उन प्रश्नों का जवाब दें वं तो ठीक नहीं होगा । जबसे देश आजाद हुआ, तब से कांग्रेस सरकार ने गन्ने का जो दाम दिया है, आप बताइए क्या हिन्दुस्तान के इतिहास में कभी किसी ने दिया है । तो जब गन्ने का दाम बहुना तो चीनी का दाम भी बढ़ेगा, वह रूक नहीं सकता । यह सच्चाई अगर आप स्वीकार नहीं करते हैं तो आपकी इच्छा । हम 9 स्पए प्रति किसों के हिसाब से चीनी सारे हिन्दुस्तान को दे रहे हैं (व्यवधान)

THE DEPUTY CHAIRMAN: I don't understand,, When I told the Members not to.disturb the Minister, they are doing it. Tt seems they don't understand *my* 'language. I don't know which language should speak.

श्री कल्पनाथ राय : उपसभापति महोदया, 9 रुपए 5 पैसे प्रति किलो के हिसाब से हिंदुस्तान की करोड़ों-करोड़ गरीब जनता को चीनी सार्वजनिक वित-रण प्रणःसी के माध्यम से यह सरकार दे रही है। ग्रादरणीय रेड़डी जी, मैं श्रापसे पुछता हं कि यह जिम्मेदारी किसकी है ? यह जिम्मेदारी प्रदेश सरकारों की है। बिहार की सरकार, राजस्थान की सरकार, बंगाल की सरकार, उत्तर प्रदेश की सर-सरकार, जहाराष्ट्र की सरकार, केरल की सरकार, सध्य प्रदेश की सरकार, इन सारी सरकारों की जिम्मेदारी है कि 9 रुपए प्रति किसी के हिसाब से हम जो चीनी दे 📸 हैं, वह चीनी वे प्रपत्ती सिविल सप्लाई मिनिक्टी के माध्यम से भाग अनता को पहुंच्या । मैं कहना चाहता है कि हम कार्स्ट ह्याफ प्रोडक्शन से ढाई-तीन रुपए

कम दाम पर गरीब जनता को चीनी मुहेया कराते हैं।

श्रावरणीय जोशी जी, ग्राप तो श्रोफेसर रहे हैं।कल मैंने ग्रापको सुना। जैसे ही में आया जोशी जी बोलने लगे । हमारे ग्रादरणीय मित्र क्या-श्या बोले । मैं तो इतना ही कहुंगा कि प्रोफेसर रहने के नाते कुछ शिष्टाचार, ग्रनुशासन ग्राप में भी होना चाहिए । ग्रापने सारे जीवन छालों को पढ़ाया है। ग्रापसे इतना ही निवेदन करना चाहता हूं कि जैसा, ग्राप अपने प्रति व्यवहार हमसे चाहते हैं वैसा ही व्यवहार श्राप भी हमारे साथ करे। यह संसद हिन्दुस्तान का सबसे बड़ा मंदिर है और जो संविधान है वह हमारी गीता है। इस देश के सबसे बड़े मंदिर में हम संविधान रूपी गीता हाथ में लेकर कसम खाते हैं। यहां पर हम लोग बहस करें. जितनी भी बिटर बहुस करना चाहें करे लेकिन ऐसा काम नकरें कि प्रजातंत और लोकतंत्र भी समाप्त हो जाए। एक ही बात: में ग्रापको सुनाऊंगा---

> "कमज़फं को साकी जाम न दे, तौहीन न कर पैमाने की. वह पी लेगा फिर वहकेगा. शामत होगी पैमाने की"

तो रेड्डी जो श्रापसे निवेदन है कि ऐस' काम मत कीजिए। श्रापने एक बार भी प्रशंसा नहीं की कि इस सरकार ने हिंदुस्तान के किसानों का 475 करोड़ रुपया दे दिया। श्रापने एक बार भी नहीं कहा कि 12 रुपए विवटल का दाम बढ़ाकर 1500 करोड़ रुपए हिन्दुस्तान के किसानों को नरसिंहराव जी की सरकार ने दे दिया।...(ब्यवधान)

SHRI SIKANDER BAKHT: Will you request him to come down to *chini* from *gonna?* Let him come down to *chini*.

श्री कल्पनाय रागः ग्रादरणीय उप-सभापति महोदया, हमारे मित्र राजनाथ सिंह उत्तरं क्रदेश में कैबिनेट के मंत्री थ ग्रीरहमारी जनता पार्टी के राष्ट्रीयग्रध्यक्ष 515 Short deration

भी मख्य मंत्री रहे है, श्राप सन्कार के मंत्री थे एक साल तक किसानों को दाम नहीं दिया गया । . . . (स्थवधान)। मैं कोई ग्रालोचना नहीं करना चाहा। लेकिन जो सरकार की बाध्यताएं हैं, जो सरकार के क पलास हैं, उनको श्राप भी जब सरकार में थे तो चाहते हुए भी स्नाप नहीं देपाए। लाठी चली, गोलियां चलीं। हजारों लोग मारे गए। हजारों लोग जलाए गए, किसान मारे गए देवरिया में राम टावेला में क्या हुन्ना ? राम कोला में गोली चली (व्यवधान)

THE DEPUTY CHAIRMAN; It is for me to decide. (Interruptions) I do not understand SHRI M. A. BABY (Kerala): Madam, 1 am on a point of order.

उपसमापति : कल्पनाय जी वैठिए. एक प्वांइट ग्राफ ग्रार्डर है । (व्यवधान)

े **श्री कल्प**ाथ राव : कोई प्वांइंट ग्राफ ग्रार्डर नहीं है।

why you people get up. Sikander Bakht Sahib, can you control your Members? (.Interruptions).

SHRI M. A». BABY: Madam, my point of order is that the whole House was exercised! over » scandal, and in its wisdom the Business Advisory Committee decided that there will he a Short Duration Discussion, and Members have raised many relevant points, and the Minister is expected to reply to the points raised. If the Minister is for having this kind of programme, perhaps, the cultural Constitution Club can, organise a ticketed programme in the Mavalankar Auditorium, but we expect the Minister to reply to the questions that we have raised. Therefore, from the Chair, kindly direct the Minister to address the points raised by the hon. Members in the discussion. (Interruptions')

THE DEPUTY CHAIRMAN: I have to deal with his point of order. I may not agree with whatever language he has used, but what he tried to say

and the others are "so objecting ंबीच में लोग वोल रहें हैं कि उन्होंने जो प्वाइंट उठाए हैं उनका जवाब है, दीजिए रिपिटियान मात्र की जिए, बहुत खेट हो। नया ।

on import of

Sugar

We have other busienss also.

श्राप प्वाइट वाइ प्वाइंट जवाद दे दीजिए। (व्यवधान)

श्री कल्पनाथ राय : ग्रादरणीय उप-सभापति महोदया, हमारे मिल लोगों ने सवाल उठाया मालेसेज के डिकंट्रोल का मवाल उठाया । में कहना चाहता हूं कि मालेसेज को डिकंट्रोल करने के लिए चौधरी चरण सिंह जी ने, झादरणीय शिब्बनलाल सक्सेना जी ने, केदार सिग बसंत दादा पाटिल सारी जिन्दती संघर्षे करते रहे । मालेसेज को डिकंट्रीट करके नरसिंह राव जी ने उस उद्योग को इतना जानदार बना दिया है कि जिससे भविष्य में भारत की जनता को लाभ मिलेगा।

भीमती सुषमा वराज मेरा प्वाईट आफ आडर है...

भी कल्पनाथ राग: प्वाइंट आफ आर्डर क्या है, कोई नहीं है। मैं ग्रापसे कहना चाहता हं

श्री राज नाय सिंह: मोलेमिस के डी-कंटोल करने से मिल मालिकों को धनवान बना दिया है ग्रापने । (स्थवधान)

श्री कश्वनाय रायः में आपने संरक्षण चाहता है। जब इनके सबरक्ष का **जबा**ब दे रहा है तो आप मेरी भदद नहीं करेंगी तो मैं क्या करूंगा । (व्यवधान) सवाल उठाया है जन्मव दे रहा हं। (व्यवसान)

उपसमापति : चेयर ग्रापकी मदद कर रही है इसलिए सबको चुप करा रही े। मैं आपकी पूरी बदद कर रही हो। इसलिए मैंने भाप से कहा कि अगर भाप उन सवालों का प्वारेंब जवाब देंगे सो मैं दुसरों को चूप करासकती है। श्रेयर बहुत ज्यादा खम्बा बीलेंगे तो मुक्किल होगी हाउस में ।

श्री कल्पनाय राय: आदरणीय उप-समापित महोध्या, यह सवाल हमारे विद्वान जगपाल रेड्डी जी ने छठाया था । उनकी बात का जवाब मेंने दे क्षिया है । ध्रणर ये लोग मोलेसिस के डीकड्रोल के लिए संघर्ष नहीं करते तो किसानों के हित में ... (क्ष्मियान) जब चीनी उच्छोष की बात ग्राम करते हैं तो जीनी उच्छोष की बात करना, गना पैदा करने बाले किसान की बात करना, गना मिल मास्तिक की बात, इसका उपभोग करने वाजों की बात

भी जनाईन यादव: मुगर स्केंडल में स्था हुआ ? (स्थवधान)

भी कल्पनाथ राख: अदरणीय जनार्दन यादव जी आप विद्यार सेआते हैं। कितना बढ़िया प्रणासन वहां चल रहा है आपको इसकी जानकारी है (व्यवधान) जब इस तरह के सवाल पूछे जा रहे हैं तो मैं नया कर सकता हूं। (व्यवधान) मैं आपसे कहना चाहता हूं मैं दो मिनट मैं खत्म कर रहा हं। (व्यवधान)

बी जनाईन यादब: मुगर स्वेंडल के वारे में क्या हुआ वह अताइये। कौन जिम्मेदार है (अवदान)

जवसनापति: कल्पनाथ राय जी, मेरा प्रापसे निवेदनं है कि कृपया प्राप रिपीट न करें। क्योंकि प्रगर प्रापने एक दफा बौल दिया तो प्राप उपमीद केरिये कि मेर्कर सक्का नये होंगे फिर दूसरे जाइंट पर जीइये। (क्यक्साम)

भी सिक्त्यर वस्त : मेरा सिर्फ वह कहुना है कि बात को महदूद रिक्ये क्षेत्रकार, 93 से लेकर अब तक, महरवानी होती ।

रातः का न जिल्ला कर रात तो नुजर गई, ए सहर तु मह बता रोशनी कियर गई। मेह्र्यांची करके अपनी बात को अक्तूबर से लेकर अब तक महदूद रखिये। (क्ष्मचार्ग)

THE DEPUTY CHAIRMAN: Now, Mo. more interruptions, no more suggestions, please. Enough. I am not allowing any... (Interruptions)...

भी करणनाथ राय: : उपसमापति महोदया, माखिरी दात बाह कर में खत्म करूना ! सिकन्दर बख्त जी जी ने कहा है(ज्यादान)...

भीमती सुनमा स्वराज : कीन जिम्मेदार है यह बताइये 1.... (व्यवसान)....

श्री कर्ना राय: जन तरकार में गांप होंगे ती सरकार... (श्रावास) एक मिनट मेरी बात सुनिये : ... (श्रावास) हमारी बात सुन बीजिये : जब आपक्रीबात हमारी बात सुन बीजिये : जब आपक्रीबात हमने तुन सी जो साप अपने मेंबरों से कहें कि वे मेरी बात भी सुनें : मेरा कहना है कि यह राजनीति नहीं बलेंगी कि मीधा मीठा, क्य कदवा कहुवा थू, यह नहीं बलेगा । जब आप सरकार में होने तो गन्ना जलाया जायेगा । जब आप सरकार में होंगे, जब आप सारे विरोधी दलों के लोगों भी सरकार होंगी तो गन्ना जलाया जायेगा श्रीर जब आपकी सरकार अदैश में होगी तो किसानों पर लाठी, गोली बलायी जायेगी । ... (श्रीबाजन) ... एक ही बात.

SHRI SIKANDER BAKHT: He is going beyond all limits. This is absolutely unbearable. We cannot tolerate this* We Are walking out against this*

(At this stage some hon. Members left t&e efcwnbeiO

SHRI S. VIDUTHALAI VIRUMBfc Madam, as the Minister has not replied (to the points raised by the hon. Meiribere, we ar, walking out.

(At this stage some hon. Members left the chamber)

^{*}Expungged as ordered by the Cbair

श्री कल्पनाथ राय: श्रापको मेरी बात सुननी होगी। श्राप लोग जब सरकार में होंगे तो लाठी गोली चलेगी। श्राप जब सरकार में होंगे तो किसानों का गन्ना जलवायेंगे। जो सरकार श्रच्छा काम कर रही है, उस सरकार के खिलाफ इस तरह की बातें उचित नहीं। इन शब्दों के साथ में इस प्रस्ताव का विरोध करता करता हं। धन्यवाद।

श्री कैलाश नारायण सारगः "जिनको न पीने का सजीका न पिलाने का शकर, ऐसे कमजर्क को महफिल में ब्लाते क्यों हो।

THE COIR INDUSTRY (AMENDMENT) BILL, 1993

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): Madam, i move.

i That the following amendments made ,by the Lok Sabha in the Coir Industry 5 (Amendment) Bill, 1993, be taken into .consideration, namely:—

ENACTING FORMULA

1. Page 1, line 1,—

for 'Forty-fourth' substitute 'Forty-. fifth'

CLAUSE-1

2. Page 1, line 3,—

for '1993' substitute '1994'

The question was put. and the motion was adopted.

SHRI M. ARUNACHALAM: Madam, 1.. move:

That. the amendments made by the Lok Sabha *in* the Bill be agreed to.

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN; I know it Is quarter to seven¹ o'clock now. The Minister of Health is heer foi giving the reply. If Members want, we can ask him to reply.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA); Madam, the Ordinances are being passed, and it will be reported.. ~ (Interruptions).

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Madam, Special Men tions are there.

THE DEPUTY CHAIRMAN: Yes, the Special mentions are pending. Now I will call the names for the Special Mentions.

SPECIAL MENTIONS

Insult and humiliation to the Chairman of Scheduled Castes Schedule*! Tribes Commission

श्रीमती सुबमा स्वराज (हरियाणा) : उपसभापति महोदयां दलितों पर होने वाले ग्रत्याचारों की घटनायें ग्राये दिन ग्रखबारों में छपती हैं ग्रौर श्रंक्सर उन मसलों को सदन में भी उठाया जाता है। भी हम लोग सरकार से जब किइस समस्या के निरा-पूछते िलिये सरकार ने क्या उपाय करण तों बहुत ही दभ के साथ एक सोचें हैं बात बार-बार सरकार की क्रोर से कही जाती है कि हमने अनुसूचित जाति और म्रनसुचित जनजाति के लिये एक राष्ट्रीय द्राधोग का गठन किया। यह बात एक महत्वपूर्ण उपलब्धि के तौर पर सरकार सें गिनाई जाती हैं। लेकिन श्रोर धापके माध्यम से सरकार में ग्राज लोगों से यह पूछना चाहती कि यदि राष्ट्रीय द्यायीग के अध्यक्ष स्वयं ग्रत्याचार के शिकार हो जायें तो किस के दर पर जाकर गृहार करें? मसला सदन में उठाते ्यह समय मेरे हाथ में ग्रनस्चित जाति श्रीर